RATIFIED MINUTES OF MEETING NO.15/15 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 14.10.2014

Please note:-

(i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.

(ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 15/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 14.10.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. PriyaRanjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	**Case No.:17/8/80-ALC2/2013**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00127/AM14/	RLA File :04/24/040/00253/AM13/	Lic.No/Date:0410145648 30.04.2013	Defer Date:25.11.2014
	Decision : The Committee noted that firm's reply dated 10.06.2014 has been sent to DHI on 20.06.2014 for examination and comments and decided to remind DHI for expediting comments.			

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

2

	Case is deferred to 25.11.2014.

2	**Case No.:10/8/80-ALC2/2013**	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00120/AM14/	RLA File :34/24/040/00030/AM14/	Lic.No/Date:3410036871 14.05.2013	Defer Date:25.11.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.			

3	**Case No.:11/8/80-ALC2/2013**	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00121/AM14/	RLA File :05/24/040/00074/AM14/	Lic.No/Date:0510357008 13.06.2013	Defer Date:25.11.2014
	Decision :The Committee noted that as per the recommendation of Technical Authority, DHI a deficiency letter dated 07.10.2014 has been sent to the firm for providing the details of Advance Authorisation number and weight of export product and decided to wait for firm's reply.Case is deferred to 25.11.2014.			

4	**Case No.:2/11/80-ALC2/2013**	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00203/AM14/	RLA File :05/23/040/00094/AM14/	Lic.No/Date:0510357230 17.06.2013	Defer Date:25.11.2014
	Decision :The Committee noted that firm's reply dated 19.06.2014 has been sent to DHI on 01.09.2014 for examination and comments followed by reminder to DHI on 07.10.2014 and decided to wait for DHI comments. Case is deferred to 25.11.2014.			

5	**Case No.:15/13/80-ALC2/2013**	Party Name:ANUPAM-MHI INDUSTRIES LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00220/AM14/	RLA File :34/24/040/00080/AM14/	Lic.No/Date:3410037482 25.07.2013	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 followed by reminder dated 22.08.2014, email message on 01.9.2014, final reminder dated 07.10.2014 and decided to wait for 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 25.11.2014.			

6	**Case No.:8/13/80-ALC2/2013**	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00213/AM14/	RLA File :05/23/040/00160/AM14/	Lic.No/Date:0510361728 02.08.2013	Defer Date:25.11.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Decision :The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 followed by e-mail message dated 10.10.2014 and decided to wait for their reply. Case is deferred to 25.11.2014.

7	**Case No.:16/23/80-ALC2/2013**	Party Name:TIL LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00442/AM14/	RLA File :02/24/040/00094/AM14/	Lic.No/Date:0210194860 27.09.2013	Defer Date:25.11.2014

Decision :The Committee noted that firm has not replied to deficiency letter dated 13.08.2014 followed by reminder dated 07.10.2014 and decided to wait for their reply. Case is deferred to 25.11.2014.

8	**Case No.:2/20/80-ALC2/2013**	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00390/AM14/	RLA File :03/95/040/00511/AM14/	Lic.No/Date:0310753783 15.10.2013	Defer Date:25.11.2014

Decision :The Committee noted that firm's reply dated 25.08.2014 has been sent to DHI on 01.09.2014 for examination and comments and decided to wait for DHI comments. Case is deferred to 25.11.2014.

9	**Case No.:3/20/80-ALC2/2013**	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00391/AM14/	RLA File :03/95/040/00510/AM14/	Lic.No/Date:0310753791 15.10.2013	Defer Date:25.11.2014

Decision :The Committee noted that firm has not replied to deficiency letter dated 10.10.2014 and decided to wait for their reply. Case is deferred to 25.11.2014.

10	**Case No.:68/3/80-ALC2/2014**	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00079/AM15/	RLA File :07/21/040/00636/AM14/	Lic.No/Date:0710099232 28.10.2013	Defer Date:25.11.2014

Decision :The Committee noted that firm has furnished their reply against deficiency letter dated 03.06.2014 on 13.10.2014 and decided to send the same to DHI for examination and comments.Case is deferred to25.11.2014.

11	**Case No.:26/23/80-ALC2/2013**	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00452/AM14/	RLA File :02/24/040/00114/AM14/	Lic.No/Date:0210195980 04.11.2013	

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

4

Decision :The Committee decided to ratify norms of subject advance authorisation on GN-4 basis as per the DHI written communication dated 14.10.2014.

RLA may take necessary action accordingly.

12	**Case No.:19/3/80-ALC2/2014**	Party Name:SANDEN VIKAS (INDIA) LTD	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00030/AM15/	RLA File :05/24/040/00274/AM14/	Lic.No/Date:0510371213 18.11.2013	

Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/134/2014-TSW/12 dated 14.10.2014 which are as under:-

1. Import items at Sl. No. 1 to 14, 16 & 17 may be allowed on net to net basis with accountability clause.
2. Import item at Sl. No. 15 may be allowed on net to net basis as claimed by the firm.

RLA may take necessary action accordingly.

13	**Case No.:44/3/80-ALC2/2014**	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00055/AM15/	RLA File :07/24/040/00275/AM14/	Lic.No/Date:0710099970 26.11.2013	Defer Date:25.11.2014

Decision :The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 followed by reminder dated 22.08.2014 and e-mail message dated 01.09.2014. The Committee further noted that the firm has sought time for furnishing their reply vide e-mail dated 22.09.2014 and decided to grant time to firm for the aforesaid.Case is deferred to 25.11.2014.

14	**Case No.:39/23/80-ALC2/2013**	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00465/AM14/	RLA File :07/24/040/00276/AM14/	Lic.No/Date:0710100031 27.11.2013	Defer Date:02.09.2014

Decision : The Committee noted that firm's application has been sent to DEIT on 30.01.2014 for examination and comments followed by reminder dated 09.4.2014, 18.07.2014 to them and decided to remind DEIT again for expediting their comments. Case is deferred to 25.11.2014.

15	**Case No.:1/20/80-ALC2/2013**	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Closed**
	HQ File :01/80/050/00389/AM14/	RLA File :61/24/040/00058/AM14/	Lic.No/Date:6110001106 03.12.2013	

Decision :The Committee noted thatin response of this office letter dated 22.08.2014, the RA, Dehradun has informed that the subject advance licence was granted to the firm on net to net basis under para 4.7 of HBP 2009-2014 and also referred the Committee decision dated 26.02.2008 in

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

which they had been advised not to forward the hard copy of the application to this office in terms of Policy Circular No. 20 dated 05.02.2007 vide their letter No. DDG/DDN/ADV./MISC./AM15 dated 04th Sept, 2014. The Committee decided to close the case.

	Case No.:23/23/80-ALC2/2013	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00449/AM14/	RLA File :31/83/040/00105/AM14/	Lic.No/Date:3110061381 05.12.2013	Defer Date:25.11.2014
16	**Decision** :The Committee noted that firm has neither replied to deficiency letter dated 13.03.2014 sent by C&PC directly followed by DGFT reminder dated 03.6.2014alongwith the copy of the aforesaid deficiency letter, e-mail dated 04.6.2014, final reminder dated 16.7.2014 and decided to wait for 15 days more for the firm's reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 28.10.2014.			

	Case No.:17/3/80-ALC2/2014	Party Name:NIRMA LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00028/AM15/	RLA File :08/24/040/00377/AM14/	Lic.No/Date:0810126969 09.12.2013	
17	**Decision** :The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/60/2014-PC-II dated 09.09.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

	Case No.:18/3/80-ALC2/2014	Party Name:NIRMA LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00029/AM15/	RLA File :08/24/040/00376/AM14/	Lic.No/Date:0810126970 09.12.2013	
18	**Decision** :The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/60/2014-PC-II dated 09.09.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

	Case No.:24/23/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00450/AM14/	RLA File :04/24/040/00181/AM14/	Lic.No/Date:0410152825 11.12.2013	
19	**Decision** :The Committee decided to ratify norms on the basis of DHI Communication No. 3(8)/2014-TSW (B) dated 04.09.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

6

20	**Case No.:24/3/80-ALC2/2014**	Party Name:ROSSELL INDIA LIMITED,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00035/AM15/	RLA File :07/24/040/00263/AM14/	Lic.No/Date:0710100433 11.12.2013	
	Decision :The Committee decided to ratify norms on the basis of DIT UO No. 17(12)/2014-IPHW dated 15.09.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

21	**Case No.:25/23/80-ALC2/2013**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00451/AM14/	RLA File :04/24/040/00199/AM14/	Lic.No/Date:0410153118 17.12.2013	
	Decision :The Committee decided to ratify norms on the basis of DHI Communication No. 3(8)/2014-TSW(B) dated02.09.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

22	**Case No.:23/3/80-ALC2/2014**	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00034/AM15/	RLA File :05/24/040/00338/AM14/	Lic.No/Date:0510373913 18.12.2013	Defer Date:25.11.2014
	Decision :The Committee noted that firm has neither replied to deficiency letter dated 24.09.2014 sent by DIT directly followed by DGFT reminder dated 09.10.2014 alongwith the copy of the aforesaid deficiency letterand decided to wait for firm's reply. Case is deferred to 28.10.2014.			

23	**Case No.:28/3/80-ALC2/2014**	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00039/AM15/	RLA File :03/95/040/00741/AM14/	Lic.No/Date:0310762929 23.12.2013	Defer Date:25.11.2014
	Decision :The Committee noted that firm has sent their reply to DIT directly and a copy of their reply to DGFT. The Committee decided to forward the firm's reply to DIT for examination and comments alongwith reminder to DIT for expediting their comments. Case is deferred to 25.11.2014.			

24	**Case No.:5/3/80-ALC2/2014**	Party Name:THERMAX LTD.,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00016/AM15/	RLA File :31/83/040/00174/AM14/	Lic.No/Date:3110061766 27.12.2013	Defer Date:25.11.2014
	Decision :The Committee noted that firm's reply has been sent to DHI on 21.07.2014 for			

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

examination and comments followed by reminder dated 07.10.2014 and decided to wait for DHI comments. Case is deferred to 25.11.2014.

25	**Case No.:7/3/80-ALC2/2014**	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00018/AM15/	RLA File :02/24/040/00171/AM14/	Lic.No/Date:0210198498 06.01.2014	

Decision :The Committee decided to ratify norms of subject advance authorisation on GN-4 basis as per the DHI written communication dated 14.10.2014.

RLA may take necessary action accordingly.

26	**Case No.:8/3/80-ALC2/2014**	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00019/AM15/	RLA File :02/24/040/00170/AM14/	Lic.No/Date:0210198490 06.01.2014	

Decision :The Committee decided to ratify norms of subject advance authorisation on GN-4 basis as per the DHI written communication dated 14.10.2014.

RLA may take necessary action accordingly.

27	**Case No.:9/3/80-ALC2/2014**	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00020/AM15/	RLA File :02/24/040/00168/AM14/	Lic.No/Date:0210198493 06.01.2014	

Decision :The Committee decided to ratify norms of subject advance authorisation on GN-4 basis as per the DHI written communication dated 14.10.2014.

RLA may take necessary action accordingly.

28	**Case No.:32/3/80-ALC2/2014**	Party Name:POWERWIND LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00043/AM15/	RLA File :05/24/040/00344/AM14/	Lic.No/Date:0510375759 09.01.2014	Defer Date:25.11.2014

Decision :The Committee noted that firm has not replied to deficiency letter dated 08.09.2014 given by C&PC directly followed by DGFT reminder dated 12.09.2014 alongwith copy of the aforesaid deficiency letter and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 25.11.2014.

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

29	**Case No.:10/3/80-ALC2/2014**	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00021/AM15/	RLA File :02/24/040/00178/AM14/	Lic.No/Date:0210198878 16.01.2014	
	Decision :The Committee decided to ratify norms of subject advance authorisation on GN-4 basis as per the DHI written communication dated 14.10.2014. RLA may take necessary action accordingly.			

30	**Case No.:12/3/80-ALC2/2014**	Party Name:HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00023/AM15/	RLA File :02/24/040/00180/AM14/	Lic.No/Date:0210199203 23.01.2014	Defer Date:25.11.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.			

31	**Case No.:39/12/80-ALC2/2014**	Party Name:POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00288/AM15/	RLA File :05/24/040/00422/AM14/	Lic.No/Date:0510378497 06.02.2014	Defer Date:25.11.2014
	Decision :The Committee noted that firm's application has been sent to C&PC on 25.08.2014 for examination and comments and decided to remind C&PC for expediting comments. Case is deferred to 25.11.2014.			

32	**Case No.:3/26/80-ALC2/2013**	Party Name:ALPINE COILS LLP	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00569/AM14/	RLA File :04/24/040/00254/AM14/	Lic.No/Date:0410155295 17.02.2014	Defer Date:25.11.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 04.04.2014 followed by reminder dated 03.06.2014 and after that the firm has sought time for 3 weeks vide their letter dated 06.05.2014 but they have not furnished their reply. The Committee further noted that another reminder dated 18.07.2014 followed by e-mail dated 22.07.2014 has been given to them and the firm has again sought time for 45 days vide their letter dated 02.07.2014 which was expired and after that final reminder dated 07.10.2014 has been given to the firmand decided to wait for 15 days more for firm's reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 25.11.2014.			

33	**Case No.:39/3/80-ALC2/2014**	Party Name: TATA HITACHI CONSTRUCTION	Meet No/Date:15/80-ALC2/2014	**Status: Approved**

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

		MACHINERY CO. LTD,	14.10.2014	
	HQ File :01/80/050/00050/AM15/	RLA File :02/24/040/00199/AM14/	Lic.No/Date:0210200159 18.02.2014	
	Decision :The Committee decided to ratify norms of subject advance authorisation on GN-4 basis as per the DHI written communication dated 14.10.2014. RLA may take necessary action accordingly.			

34	**Case No.:65/3/80-ALC2/2014**	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00076/AM15/	RLA File :17/24/040/00116/AM14/	Lic.No/Date:1710005700 18.02.2014	Defer Date:25.11.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 16.05.2014 followed by reminder dated 18.07.2014, final reminder dated 07.10.2014and decided to wait for 15 days more for firm's reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 25.11.2014.			

35	**Case No.:66/3/80-ALC2/2014**	Party Name: PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00077/AM15/	RLA File :17/24/040/00115/AM14/	Lic.No/Date:1710005699 18.02.2014	Defer Date:25.11.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 16.05.2014 followed by reminder dated 18.07.2014, final reminder dated 07.10.2014and decided to wait for 15 days more for firm's reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 25.11.2014.			

36	**Case No.:67/3/80-ALC2/2014**	Party Name: PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00078/AM15/	RLA File :17/24/040/00114/AM14/	Lic.No/Date:1710005698 18.02.2014	Defer Date:25.11.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 16.05.2014 followed by reminder dated 18.07.2014, final reminder dated 07.10.2014and decided to wait for 15 days more for firm's reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 25.11.2014.			

37	**Case No.:4/26/80-ALC2/2013**	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0510380001	

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

:01/80/050/00570/AM14/	:05/23/040/00483/AM14/	21.02.2014	

Decision :The Committee decided to ratify norms on the basis of recommendation of MSME comments received by mail on 29.09.2014 and vide their UO Note No.30(5)/2014-ME to 30(9)/2014-ME & 30(52)/2014-ME to 30(58)/2014-ME dated 10.10.2014 which are as under:-

Name of Export Item	Qty. In number	S.No of import item	Name of Import items	Qty. applied in Kg.	Quantity recommend-ed in kg.
Automobile Exhaust Catalyst, Ceramic Substrate 10.5x3 inch, Ammonium Metatungstate:77.08 Gms, Titanium Dioxide:912.96 Gms	6000	2.	Ammonium Metatungstate	492.00	471.73
		3.	Titanium Dioxide	5706.00	5587.32
		4.	Ludox AS40	3420.00	3420.00
		5.	(SiO2)	1394.88	1394.88
			Vanadyl Oxalate Solution		
			For Sno 1 the norms may be fixed on net to net basis with NIL wastage and accountability clause		

RLA may take necessary action accordingly.

38	**Case No.:5/26/80-ALC2/2013**	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00571/AM14/	RLA File :05/23/040/00485/AM14/	Lic.No/Date:0510380003 21.02.2014	

Decision :The Committee decided to ratify norms on the basis of recommendation of MSME comments received by mail on 29.09.2014 and vide their UO Note No.30(5)/2014-ME to 30(9)/2014-ME & 30(52)/2014-ME to 30(58)/2014-ME dated 10.10.2014 which are as under:-

Name of Export Item	Qty. In number	S.No of import item	Name of Import items	Qty. applied in Kg.	Quantity recommend-ed in kg.
Automobile Exhaust Catalyst, Ceramic	4000	2.	Ammonium	436.00	418.04

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Substrate 10.5x4 inch, Ammonium Metatungstate:102.46 Gms, Titanium Dioxide:1217.28 Gms		3. 4. 5.	Metatungstate Titanium Dioxide Ludox AS40 (SiO2) Vanadyl Oxalate Solution **For Sno 1 the norms may be fixed on net to net basis with NIL wastage and accountability clause**	5072.00 3036.00 1239.88	4966.50 3036.00 1239.88

RLA may take necessary action accordingly.

Case No.:6/26/80-ALC2/2013	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
HQ File :01/80/050/00572/AM14/	RLA File :05/23/040/00482/AM14/	Lic.No/Date:0510380000 21.02.2014	

Decision :The Committee decided to ratify norms on the basis of recommendation of MSME comments received by mail on 29.09.2014 and vide their UO Note No.30(5)/2014-ME to 30(9)/2014-ME & 30(52)/2014-ME to 30(58)/2014-ME dated 10.10.2014 which are as under:-

39

Name of Export Item	Qty. In number	S.No of import item	Name of Import items	Qty. applied in Kg.	Quantity recommended in kg.
Automobile Exhaust Catalyst, Ceramic Substrate 7.5x6 inch, Ammonium Metatungstate:78.02 Gms, Titanium Dioxide:932.16 Gms	2025	2. 3. 4.	Ammonium Metatungstate Titanium Dioxide	168.08 1966.28 1176.53	161.15 1925.38 1176.53

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

12

		5.	Ludox AS40 (SiO2) Vanadyl Oxalate Solution **For Sno 1 the norms may be fixed on net to net basis with NIL wastage and accountability clause**	480.37	480.37

RLA may take necessary action accordingly.

40	**Case No.:7/26/80-ALC2/2013**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00573/AM14/	RLA File :05/23/040/00484/AM14/	Lic.No/Date:0510380002 21.02.2014	

Decision :The Committee decided to ratify norms on the basis of recommendation of MSME comments received by mail on 29.09.2014 and vide their UO Note No.30(5)/2014-ME to 30(9)/2014-ME & 30(52)/2014-ME to 30(58)/2014-ME dated 10.10.2014 which are as under:-

Name of Export Item	Qty. **In num-ber**	S.No of import item	Name of Import items	Qty. applied in Kg.	Quantity recommend-ed in kg.
Automobile Exhaust Catalyst, Ceramic Substrate 13x4 inch, Ammonium Metatungstate:156.98 Gms, Titanium Dioxide:1866.24 Gms	1536	2. 3. 4. 5.	Ammonium Metatungstate Titanium Dioxide Ludox AS40 (SiO2) Vanadyl Oxalate Solution **For Sno 1 the norms may be**	256.51 2985.98 1787.90 729.82	245.94 2923.88 1787.90 729.82

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

			fixed on net to net basis with NIL wastage and accountability clause		

RLA may take necessary action accordingly.

41	**Case No.:8/26/80-ALC2/2013**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00574/AM14/	RLA File :05/23/040/00486/AM14/	Lic.No/Date:0510380004 21.02.2014	

Decision :The Committee decided to ratify norms on the basis of recommendation of MSME comments received by mail on 29.09.2014 and vide their UO Note No.30(5)/2014-ME to 30(9)/2014-ME & 30(52)/2014-ME to 30(58)/2014-ME dated 10.10.2014 which are as under:-

Name of Export Item	Qty. **In number**	S.No of import item	Name of Import items	Qty. applied in Kg.	Quantity recommended in kg.
Automobile Exhaust Catalyst, Ceramic Substrate 9.5x4 inch, Ammonium Metatungstate:83.66 Gms, Titanium Dioxide:996.48 Gms	2020	2.	Ammonium Metatungstate	179.78	172.37
		3.	Titanium Dioxide	2069.76	2053.15
		4.	Ludox AS40	1256.44	1256.44
		5.	(SiO2)	512.55	512.55
			Vanadyl Oxalate Solution		
			For Sno 1 the norms may be fixed on net to net basis with NIL wastage and accountability clause		

RLA may take necessary action accordingly.

42	**Case No.:46/3/80-ALC2/2014**	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0510380277	Defer

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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

14

:01/80/050/00057/AM15/	:05/23/040/00457/AM14/	26.02.2014	Date:25.11.2014

Decision :The Committee noted that the firm has requested for the review of their case vide their letter No. BOTIL /5336/0510380277/CS dated 17.09.2014. In this regard, they have referred the Tax Research Unit(TRU), Deptt. Of Revenue, Ministry of Finance, O.M. No. 354/148/2013-TRU dated 28.02.2014. They have stated that their range of products neither includes the manufacture of casing Pipes or the Tubing referred to by TRU in its referred communications, nor they are supplying these commodities to ONGC Ltd., / Oil India Ltd., under the said scheme. They have further informed that their range of products are Down Hole Drilling Completion and production Tools and equipment, which are fully manufactured within the country based on essentially required imported raw materials and components. Therefore, they have imported small quantity of the Seamless casing Pipes under Advance Authorization at zero duty was one of the essential raw material used in the manufacture of components of their products and was fully consumed in to their products and was not meant to be supply to ONGC / Oil India as casing pipe or Tube. On scrutinizing the documents / PAC certificate issued by M/s. Oil India Ltd., Dibrugarh, Assam submitted by the firm, the committee noticed that the M/s. Oil India Ltd., Dibrugarh, Assam is certifying that supply of goods required in connection with Petroleum Operations under taken under Petroleum Exploration Licences or Mining Leases under International Competitive Bidding. The firm has already been informed that "Under Notification No. 12/2012-Customs, dated 17.3.2012 (Sl. No. 356 of the Table) goods specified in the list 13 and imported in connection with petroleum operations are exempt from BCD and CVD subject to fulfilment of the condition No. 41 of the said notification. Condition No. 41 has several provisions, one of them being production of an essentiality certificate from DG, Hydrocarbons. In view of this, goods supplied by Seamless Pipes & Tube Industry against ICB to ONGC & OIL shall be eligible for excise duty exemption provided such goods find mention in List 13 of the notification No. 12/2012-Customs & the condition No. 41 of the Customs notification are fulfilled. Thus, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CE, dated 17.3.2012, the domestic supplier of seamless tubes and pipes shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said are required for petroleum operations". In view of the aforesaid, the committee decided to reiterate its decision taken in meeting No.06/15 held on 10.06.2014 and decided to remind the firm for forwarding the aforesaid certificate issued from the Directorate General of Hydro Carbons by granting time for the submission of aforesaid certificate. Case is deferred to 25.11.2014.

43	**Case No.:4/3/80-ALC2/2014**	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014	Defer Date:25.11.2014

Decision :The Committee noted that firm's application has been sent to C&PC on 16.04.2014 for examination and comments and decided to remind C&PC for expediting comments. Case is deferred to 25.11.2014.

44	**Case No.:50/3/80-ALC2/2014**	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0510380464	

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

:01/80/050/00061/AM15/	:05/23/040/00497/AM14/	27.02.2014	

Decision : The Committee decided to ratify norms on the basis of DC (MSME) UO No. 30(50)2014-ME dated 14.10.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

45	**Case No.:51/3/80-ALC2/2014**	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00062/AM15/	RLA File :05/23/040/00493/AM14/	Lic.No/Date:0510380507 27.02.2014	Defer Date:25.11.2014

Decision :The Committee noted that firm's reply dated 14.07.2014 has been sent to MSME on 11.08.2014 for examination and comments followed by reminder dated 07.10.2014 and decided to wait for MSME comments.

46	**Case No.:3/3/80-ALC2/2014**	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00014/AM15/	RLA File :07/24/040/00347/AM14/	Lic.No/Date:0710102484 28.02.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/134/2014-TSW/46 dated 14.10.2014 which are as under:-

1. Net weights of export products may be specified as given below:

Sl. No.	Net Export Wt.(Kgs.)	Sl. No.	Net Export Wt.(Kgs)	Sl. No.	Net Export Wt.(kgs.)	Sl. No.	Net Export Wt.(kgs.)
1	3520	8	13690	15	5328	22	3000
2	1054	9	28400	16	7200	23	825
3	740	10	12000	17	11250	24	31500
4	1935	11	5950	18	3200	25	4504
5	18250	12	43000	19	3780	26	54900
6	18750	13	48125	20	3920		
7	18000	14	850	21	2400		

2. Quantity of import item at Sl. No. 1 may be allowed as 599635 Kgs. as 2.35 Kgs./Kg. content in the export products at Sl. No. 1 to 23 after taking 5 % recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as 55489 Kgs. as 1.541 Kgs./Kg. content in the export products at Sl. No. 24 & 25 after taking 5 % recovery from scrap.
4. Quantity of import item at Sl. No. 3 may be allowed as 136538 Kgs. as 2.487 Kgs./Kg. content in the export product at Sl. No. 26 after taking 5 % recovery from scrap.

RLA may take necessary action accordingly.

47	**Case No.:43/3/80-ALC2/2014**	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0510380537	

PARVEEN SHARMA
Dy. Director General
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

	:01/80/050/00054/AM15/	:05/23/040/00495/AM14/	28.02.2014	
	Decision :The Committee decided to ratify norms on the basis of DC (MSME)ID No. 30(51)2014-ME dated 14.10.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

48	**Case No.:1/26/80-ALC2/2013**	Party Name:TOSHIBA JSW POWER SYSTEM PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00567/AM14/	RLA File :04/24/040/00213/AM14/	Lic.No/Date:0410155774 03.03.2014	Defer Date:25.11.2014
	Decision :The Committee noted that firm's application has been sent to DHI on 04.06.2014 for examination and comments followed by reminder to DHI on 22.08.2014, 07.10.2014 and decided to wait forDHIcomments. Case is deferred to 25.11.2014.			

49	**Case No.:14/3/80-ALC2/2014**	Party Name:BANGALORE VALVES PVT. LTD.,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00025/AM15/	RLA File :07/24/040/00436/AM14/	Lic.No/Date:0710102615 05.03.2014	Defer Date:25.11.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 followed by reminder dated 22.08.2014, e-mail dated 01.09.2014, final reminder dated 07.10.2014and decided to wait for 15 days more for firm's reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 25.11.2014.			

50	**Case No.:30/3/80-ALC2/2014**	Party Name:VIJAY TANKS & VESSELS LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00041/AM15/	RLA File :34/24/040/00286/AM14/	Lic.No/Date:3410039435 06.03.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to subsequent deficiency letter dated 27.08.2014 followed by e-mail dated 01.09.2014 and decided to send reminder to the firm. Case is deferred to 25.11.2014.			

51	**Case No.:33/3/80-ALC2/2014**	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00044/AM15/	RLA File :07/24/040/00446/AM14/	Lic.No/Date:0710102672 06.03.2014	Defer Date:25.11.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 02.07.2014 followed by e-mail dated 21.07.2014, reminder dated 27.08.2014, e-mail dated 16.09.2014and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 25.11.2014.			

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

52	**Case No.:55/3/80-ALC2/2014**	Party Name:OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00066/AM15/	RLA File :05/24/040/00469/AM14/	Lic.No/Date:0510381107 06.03.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 18.07.2014 followed by reminder dated 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.			

53	**Case No.:57/3/80-ALC2/2014**	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00068/AM15/	RLA File :05/24/040/00463/AM14/	Lic.No/Date:0510381109 06.03.2014	Defer Date:25.11.2014
	Decision :The Committee noted that firm's reply dated 18.08.2014 has been sent to C&PCon 25.08.2014 for examination and commentsand decided to remind C&PC for expediting their comments.Case is deferred to 25.11.2014.			

54	**Case No.:69/3/80-ALC2/2014**	Party Name:MERSEN INDIA PVT LTD	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00080/AM15/	RLA File :04/24/040/00275/AM14/	Lic.No/Date:0410155921 06.03.2014	
	Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/134/2014-TSW/54 dated 14.10.2014 which are as under:- 1. Net weight of export items at Sl. No. 1 & 2 may be specified as 7800 Kgs. & 6309 Kgs. respectively. 2. Quantities of import items from Sl. No. 1 to 4, 6 to 10, 13 & 19 may be allowed on net to net basis with accountability clause. 3. Quantity of import item at Sl. No. 5 may be allowed may be allowed as 6994 Nos. on net to net basis with accountability clause. In addition, spares may be allowed as per policy for import of spares. 4. Import items at Sl. Nos. 11 & 18 put together may be allowed upto 2 % of FOB value of exports of export item at Sl. No. 1. 5. Quantities of import items at Sl. No. 12, 14 & 15 may be allowed may be allowed as 1 No., 26 Nos. & 13 Nos. respectively on net to net basis with accountability clause. In addition, spares may be allowed as per policy for import of spares. 6. Quantities of import items at Sl. No. 16 & 17 may be allowed may be allowed as 83.2 Meters & 44.22 Meters. respectively on net to net basis. In addition, spares may be allowed as per policy for import of spares. RLA may take necessary action accordingly.			

55	**Case No.:38/3/80-ALC2/2014**	Party Name:STANADYNE AMALGAMATIONS PVT.	Meet No/Date:15/80-ALC2/2014	**Status: Deferred**

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

		LTD.	14.10.2014	
	HQ File :01/80/050/00049/AM15/	RLA File :04/24/040/00279/AM14/	Lic.No/Date:0410156079 11.03.2014	Defer Date:25.11.2014
	Decision :The Committee noted that firm's application has been sent to DHI on 18.07.2014 for examination and comments followed by reminder to DHI on 07.10.2014 and decided to wait for DHI comments. Case is deferred to 25.11.2014.			

56	**Case No.:49/3/80-ALC2/2014**	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00060/AM15/	RLA File :05/23/040/00498/AM14/	Lic.No/Date:0510381683 12.03.2014	Defer Date:25.11.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 18.07.2014 followed by e-mail dated 21.07.2014, reminder to firm on 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.			

57	**Case No.:71/3/80-ALC2/2014**	Party Name:AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	Defer Date:25.11.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 18.07.2014 followed by e-mail dated 21.07.2014, reminder to firm on 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.			

58	**Case No.:72/3/80-ALC2/2014**	Party Name:AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00083/AM15/	RLA File :04/24/040/00289/AM14/	Lic.No/Date:0410156209 13.03.2014	Defer Date:25.11.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 18.07.2014 followed by e-mail dated 21.07.2014, reminder to firm on 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.			

59	**Case No.:40/3/80-ALC2/2014**	Party Name:DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00051/AM15/	RLA File :04/24/040/00287/AM14/	Lic.No/Date:0410156226 14.03.2014	
	Decision :The Committee decided to ratify norms on the basis of DHI UO No. 3(74)/14-TSW(B)2 dated 12.09.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

60	**Case No.:3/9/80-ALC2/2014**	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00194/AM15/	RLA File :05/23/040/00017/AM15/	Lic.No/Date:0510384544 22.04.2014	Defer Date:25.11.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 25.08.2014 and decided to send reminder to the firm. Case is deferred to 25.11.2014.			

61	**Case No.:1/9/80-ALC2/2014**	Party Name:NITIN FIRE PROTECTION INDUSTRIES LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00192/AM15/	RLA File :03/95/040/00052/AM15/	Lic.No/Date:0310779862 29.04.2014	Defer Date:25.11.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.			

62	**Case No.:65/12/80-ALC2/2014**	Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00314/AM15/	RLA File :07/24/040/00491/AM14/	Lic.No/Date:0710103953 06.05.2014	
	Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/134/2014-TSW/62 dated 14.10.2014 which are as under:- 1. Quantities of import items from Sl. No. 1 to 3 may be allowed on net to net basis with accountability clause. Accordingly, quantity of import item at Sl. No. 1 may be reduced to 23040 Nos. 2. Quantities of import items from Sl. No. 4 to 10 may be allowed as 1.05 Sqmtrs./Sq.mtrs. content in the export product. 3. Import items at Sl. Nos. 11, 12 & 13 (consumables) put together may be allowed upto 2 % of FOB value of exports. RLA may take necessary action accordingly.			

63	**Case No.:4/9/80-ALC2/2014**	Party Name:FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00195/AM15/	RLA File :07/24/040/00036/AM15/	Lic.No/Date:0710103998 09.05.2014	Defer Date:25.11.2014
	Decision :The Committee noted that firm's application has been sent to DHI on 09.9.2014 which actually pertains to MSME and decided to send firm's application to MSME for examination & comments. Case is deferred to 25.11.2014.			

64	**Case No.:68/12/80-ALC2/2014**	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

HQ File :01/80/050/00317/AM15/	RLA File :03/95/040/00050/AM15/	Lic.No/Date:0310781682 15.05.2014	Defer Date:25.11.2014

Decision : The Committee noted that the firm has not replied to deficiency letter(D/L) dated **15.09.2014** given by DEIT directly. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 and the same has not been received till date. The Committee decided to remind firm for expediting their reply by sending the copy of aforesaid D/L to firm along with reminder. Case is deferred to 25.11.2014.

65

Case No.:50/12/80-ALC2/2014	Party Name:DRESSER-RAND INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
HQ File :01/80/050/00299/AM15/	RLA File :03/94/040/00146/AM15/	Lic.No/Date:0310782903 26.05.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/134/2014-TSW/65 dated 14.10.2014 which are as under:-

1. Quantities of import items at Sl. No. 1 to 66 & 68 to 95 may be allowed on net to net basis with accountability clause in export item at Sl. No. 1.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 67 and its quantity may be allowed as 1.02 Mtr./mtr. content in the export item at Sl. No.1 .
3. Quantities of import items at Sl. No. 96 to 108 & 111 may be allowed on net to net basis with accountability clause in export item at Sl. No. 2.
4. Word "Relevant" may be prefixed with the description of import items at Sl. No. 109, 110 & 112 and their quantities may be allowed as 1.02 Mtr./mtr. content in the export item at Sl. No.2 .

RLA may take necessary action accordingly.

66

Case No.:69/12/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
HQ File :01/80/050/00318/AM15/	RLA File :03/95/040/00151/AM15/	Lic.No/Date:0310783041 27.05.2014	Defer Date:25.11.2014

Decision :The Committee noted that the firm has not replied to deficiency letter(D/L) dated **15.09.2014** given by DEIT directly. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 and the same has not been received till date. The Committee decided to remind firm for expediting their reply by sending the copy of aforesaid D/L to firm along with reminder. Case is deferred to 25.11.2014.

67

Case No.:17/12/80-ALC2/2014	Party Name:SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
HQ File :01/80/050/00266/AM15/	RLA File :34/24/040/00062/AM15/	Lic.No/Date:3410040262 17.06.2014	Defer Date:25.11.2014

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Udyog Bhawan, New Delhi-11

Decision :The Committee noted that the firm has neither replied to deficiency letter(D/L) dated 07.10.2014 nor clarified the type of export (whether physical export or deemed export against invalidation letter to EPCG license) and decided to ask firm's to furnish their clarification along with the requisite information as per D/L sent to them. Case is deferred to 25.11.2014.

68	**Case No.:48/12/80-ALC2/2014**	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00297/AM15/	RLA File :03/94/040/00099/AM15/	Lic.No/Date:0310785591 18.06.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.			

69	**Case No.:45/12/80-ALC2/2014**	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00294/AM15/	RLA File :03/94/040/00960/AM14/	Lic.No/Date:0310785693 19.06.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.			

70	**Case No.:51/12/80-ALC2/2014**	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00300/AM15/	RLA File :03/94/040/01176/AM14/	Lic.No/Date:0310785694 19.06.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.			

71	**Case No.:55/12/80-ALC2/2014**	Party Name: MIM COMPONENTS (BANGALORE) PVT LTD	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00304/AM15/	RLA File :07/24/040/00091/AM15/	Lic.No/Date:0710105183 19.06.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.			

72	**Case No.:57/12/80-ALC2/2014**	Party Name: IN TRANS ENGINEERING LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00306/AM15/	RLA File :02/24/040/00118/AM14/	Lic.No/Date:0210204154 23.06.2014	
	Decision : The Committee decided to ratify norms on the basis of DIPP UO No. 7/59/14-TSW dated 24.09.2014 (Copy is to be forwarded to RA and firm).			

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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

22

RLA may take necessary action accordingly.

73	**Case No.:52/12/80-ALC2/2014**	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00301/AM15/	RLA File :03/95/040/00238/AM15/	Lic.No/Date:0310785908 24.06.2014	Defer Date:25.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 15.09.2014 given by DEIT directly and decided to send reminder to the firm alongwith copy of aforesaid deficiency letter. Case is deferred to 25.11.2014.

74	**Case No.:46/12/80-ALC2/2014**	Party Name: BOSCH LIMITED,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00295/AM15/	RLA File :07/24/040/00009/AM15/	Lic.No/Date:0710105378 25.06.2014	Defer Date:25.11.2014

Decision : The Committee noted that firm's application has been sent to DHI on 25.08.2014 for examination and comments and decided to remind DHI for expediting their comments. Case is deferred to 25.11.2014.

75	**Case No.:63/12/80-ALC2/2014**	Party Name:VENTILLI VALVES INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00312/AM15/	RLA File :03/95/040/00112/AM15/	Lic.No/Date:0310786019 25.06.2014	Defer Date:25.11.2014

Decision : The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/134/2014-TSW/75 dated 14.10.2014:-

1. Information in respect of Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format.
2. Specific use of import items at Sl. No. 5 & 6 and justification/basis for the quantities of these items.

Case is deferred to 25.11.2014.

76	**Case No.:58/12/80-ALC2/2014**	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00307/AM15/	RLA File :31/83/040/00082/AM15/	Lic.No/Date:3110064489 27.06.2014	Defer Date:25.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.

77	**Case No.:13/12/80-ALC2/2014**	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**

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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

HQ File :01/80/050/00262/AM15/	RLA File :05/23/040/00119/AM15/	Lic.No/Date:0510389203 30.06.2014	Defer Date:25.11.2014

Decision : The Committee noted that firm's application has been sent to DIPP (Shri Nand Lal, Sr. D.O.) on 25.08.2014 for examination and comments and decided to remind DIPP for expediting their comments. Case is deferred to 25.11.2014.

78	**Case No.:53/12/80-ALC2/2014**	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00302/AM15/	RLA File :07/24/040/00089/AM15/	Lic.No/Date:0710105463 30.06.2014	Defer Date:25.11.2014

Decision : The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/134/2014-TSW/78 dated 14.10.2014:-

1. Information in respect of Item at Sl. No. 3, 4, 6 & 9 of Standard Deficiency Format.
2. Information in respect of Item at Sl. No. 11 of Standard Deficiency Format in respect of import items from Sl. No. 48, 50 to 54, 88 & 92 to 96.

Case is deferred to 25.11.2014.

79	**Case No.:11/12/80-ALC2/2014**	Party Name: CAMFIL AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00260/AM15/	RLA File :05/23/040/00145/AM15/	Lic.No/Date:0510389275 02.07.2014	

Decision : The Committee decided to ratify norms on the basis of DC (MSME) UO Note No. 30(138)/2014- ME dated 22.09.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

80	**Case No.:8/12/80-ALC2/2014**	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00257/AM15/	RLA File :08/24/040/00141/AM15/	Lic.No/Date:0810132579 03.07.2014	Defer Date:25.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 29.09.2014 given by C&PC directly and decided to send reminder to the firm alongwith copy of aforesaid deficiency letter. Case is deferred to 25.11.2014.

81	**Case No.:60/12/80-ALC2/2014**	Party Name: THERMAX LTD.,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00309/AM15/	RLA File :31/83/040/00078/AM15/	Lic.No/Date:3110064523 03.07.2014	

Decision : The Committee decided to ratify norms on the basis of DHI UO Note No. 3(51)14-TSW(B)12 dated 25.09.2014 (Copy is to be forwarded to RA and firm).

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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

24

RLA may take necessary action accordingly.

82	**Case No.:10/12/80-ALC2/2014**	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00259/AM15/	RLA File :08/24/040/00142/AM15/	Lic.No/Date:0810132592 04.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.09.2014 given by C&PC directly and decided to send reminder to the firm alongwith copy of aforesaid deficiency letter. Case is deferred to 25.11.2014.			

83	**Case No.:22/12/80-ALC2/2014**	Party Name: TAKRAF INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00271/AM15/	RLA File :04/24/040/00079/AM15/	Lic.No/Date:0410158938 07.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.09.2014 and decided to send reminder to the firm alongwith copy of aforesaid deficiency letter. Case is deferred to 25.11.2014.			

84	**Case No.:47/12/80-ALC2/2014**	Party Name: M.J.GROUP	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00296/AM15/	RLA File :10/24/040/00030/AM15/	Lic.No/Date:1010058582 07.07.2014	Defer Date:25.11.2014
	Decision : The Committee decided to ask the firm to furnish information as per DC(MSME) UO note no. 30(137)2014-ME dated 22.09.2014 (Copy of the said communication to be forwarded to firm) Case is deferred to 25.11.2014.			

85	**Case No.:66/12/80-ALC2/2014**	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00315/AM15/	RLA File :07/24/040/00109/AM15/	Lic.No/Date:0710105532 07.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that the firm has not replied to deficiency letter(D/L) dated 23.09.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 29.08.2014 and the same has not been received till date. The Committee decided to remind firm for expediting their reply. Case is deferred to 25.11.2014.			

86	**Case No.:23/12/80-ALC2/2014**	Party Name: GLOBE HI-FABS	Meet No/Date:15/80-ALC2/2014	**Status: Approved**

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			14.10.2014	
	HQ File :01/80/050/00272/AM15/	RLA File :05/23/040/00137/AM15/	Lic.No/Date:0510389451 08.07.2014	
	Decision : The Committee decided to ratify norms on the basis of DC (MSME) UO No. 30(133)/2014-ME dated 18.09.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

87	**Case No.:24/12/80-ALC2/2014**	Party Name: GLOBE HI-FABS	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00273/AM15/	RLA File :05/23/040/00138/AM15/	Lic.No/Date:0510389452 08.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 23.09.2014 followed by e-mail dated 01.10.2014 and decided to send reminder to the firm alongwith copy of aforesaid deficiency letter. Case is deferred to 25.11.2014.			

88	**Case No.:28/12/80-ALC2/2014**	Party Name: DENSO HARYANA PVT. LTD.,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00277/AM15/	RLA File :05/23/040/00141/AM15/	Lic.No/Date:0510389464 08.07.2014	
	Decision : The Committee decided to ratify norms on GN-4 basis with accountability clause as per DHI UO No. Nil-TSW(B)8 dated 04.09.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

89	**Case No.:29/12/80-ALC2/2014**	Party Name: CAMFIL AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00278/AM15/	RLA File :05/23/040/00152/AM15/	Lic.No/Date:0510389470 08.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 19.09.2014 followed by e-mail dated 01.10.2014 and decided to send reminder to the firm alongwith copy of aforesaid deficiency letter. Case is deferred to 25.11.2014.			

90	**Case No.:21/12/80-ALC2/2014**	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00270/AM15/	RLA File :05/24/040/00118/AM15/	Lic.No/Date:0510389511 09.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm's application has been sent to C&PC on 25.08.2014 for examination and comments and decided to remind C&PC for expediting their comments. Case is deferred to 25.11.2014.			

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Dy. Director General
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

26

91	**Case No.:27/12/80-ALC2/2014**	Party Name: DENSO HARYANA PVT. LTD.,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00276/AM15/	RLA File :05/23/040/00130/AM15/	Lic.No/Date:0510389513 09.07.2014	
	Decision : The Committee decided to ratify norms on GN-4 basis with accountability clause as per DHI UO No. Nil-TSW(B)8 dated 04.09.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

92	**Case No.:30/12/80-ALC2/2014**	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00279/AM15/	RLA File :08/24/040/00147/AM15/	Lic.No/Date:0810132647 09.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.09.2014 given by C&PC directly and decided to send reminder to the firm alongwith copy of aforesaid deficiency letter. Case is deferred to 25.11.2014.			

93	**Case No.:4/12/80-ALC2/2014**	Party Name: MOBIS INDIA LTD	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00253/AM15/	RLA File :04/24/040/00086/AM15/	Lic.No/Date:0410158961 10.07.2014	
	Decision : The Committee decided to ratify norms on the basis of DC (MSME) UO No. 30(136)/2014-ME dated 22.09.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

94	**Case No.:6/12/80-ALC2/2014**	Party Name: DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00255/AM15/	RLA File :04/24/040/00237/AM14/	Lic.No/Date:0410158960 10.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm's application has been sent to DHI on 27.08.2014 for examination and comments and decided to remind DHI for expediting their comments. Case is deferred to 25.11.2014.			

95	**Case No.:7/12/80-ALC2/2014**	Party Name: DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00256/AM15/	RLA File :04/24/040/00221/AM14/	Lic.No/Date:0410158959 10.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm's application has been sent to DHI on 27.08.2014 for examination and comments and decided to remind DHI for expediting their comments. Case is			

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

	deferred to 25.11.2014.

96	**Case No.:38/12/80-ALC2/2014**	Party Name:VALLOUREC HEAT EXCHANGER TUBES LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00287/AM15/	RLA File :09/24/040/00190/AM15/	Lic.No/Date:0910060652 10.07.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/134/2014-TSW/96 dated 14.10.2014 which are as under:-

Word "of relevant grade and thickness" may be suffixed with the description of import item and its quantity may be allowed as 66681.3 Kgs. as 1.05 Kgs./Kg. content in the export product after taking clue from SION C - 593.

RLA may take necessary action accordingly.

97	**Case No.:56/12/80-ALC2/2014**	Party Name: MAINI PRECISION PRODUCTS P LTD	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00305/AM15/	RLA File :07/24/040/00121/AM15/	Lic.No/Date:0710105615 10.07.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/134/2014-TSW/97 dated 14.10.2014 which are as under:-

1. Quantity of import item at Sl. No. 1 may be allowed as 4133.9 Kgs as 1.735 Kgs./Kg. content in the export item at Sl. No. 1 after taking 15 % recovery from scrap.
2. Quantity of import item at Sl. No. 2 may be allowed as 64941.7 Kgs as 1.975 Kgs./Kg. content in the export item at Sl. No. 2 after taking 15 % recovery from scrap.

RLA may take necessary action accordingly.

98	**Case No.:5/9/80-ALC2/2014**	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Closed**
	HQ File :01/80/050/00196/AM15/	RLA File :07/24/040/00127/AM15/	Lic.No/Date:0710105663 11.07.2014	

Decision : The Committee noted that the firm has requested for the fixation of norms of export item of subject AA as per norms fixed by ALC vide meeting No. ALC2/2012 dated 22.01.2013 according to the Column No. 15 of the on-line application submitted by the firm and decided to close the case.

RA may take necessary action accordingly.

99	**Case No.:19/12/80-ALC2/2014**	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0510389660	Defer

PARVEEN SHARMA
Dy. Director General
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

	:01/80/050/00268/AM15/	:05/24/040/00165/AM15/	11.07.2014	Date:25.11.2014
	Decision : The Committee noted that firm's application has been sent to C&PC on 25.08.2014 for examination and comments and decided to remind C&PC for expediting their comments. Case is deferred to 25.11.2014.			

100	**Case No.:40/12/80-ALC2/2014**	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00289/AM15/	RLA File :31/83/040/00097/AM15/	Lic.No/Date:3110064547 11.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 followed by reminder dated 07.10.2014 and the same has not been received till date. The Committee also noted that the firm's application has been forwarded to MSME on 25.08.2014 and after that firm has forwarded some additional information which has been sent to MSME on 17.09.2014 for examination & comments. The Committee decided to remind firm and MSME for expediting their reply and comments respectively. Case is deferred to 25.11.2014.			

101	**Case No.:54/12/80-ALC2/2014**	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00303/AM15/	RLA File :07/24/040/00136/AM15/	Lic.No/Date:0710105701 11.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.			

102	**Case No.:16/12/80-ALC2/2014**	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00265/AM15/	RLA File :05/24/040/00154/AM15/	Lic.No/Date:0510389675 14.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 followed by e-mail on 10.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.			

103	**Case No.:5/12/80-ALC2/2014**	Party Name: DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00254/AM15/	RLA File :04/24/040/00094/AM15/	Lic.No/Date:0410158979 15.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.09.2014 given by DEIT directly and decided to send reminder to the firm alongwith copy of aforesaid deficiency letter. Case is deferred to 25.11.2014.			

PARVEEN SHARMA
Dy. Director General
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

104	**Case No.:20/12/80-ALC2/2014**	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00269/AM15/	RLA File :05/24/040/00167/AM15/	Lic.No/Date:0510389733 16.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm's application has been sent to C&PC on 25.08.2014 for examination and comments and decided to remind C&PC for expediting their comments. Case is deferred to 25.11.2014.			

105	**Case No.:12/12/80-ALC2/2014**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00261/AM15/	RLA File :05/23/040/00158/AM15/	Lic.No/Date:0510389766 17.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.			

106	**Case No.:14/12/80-ALC2/2014**	Party Name: KOMATSU INDIA PRIVATE LTD	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00263/AM15/	RLA File :04/24/040/00105/AM15/	Lic.No/Date:0410159036 18.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 08.09.2014 and decided to send reminder to the firm. Case is deferred to 25.11.2014.			

107	**Case No.:15/12/80-ALC2/2014**	Party Name: DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00264/AM15/	RLA File :04/24/040/00093/AM15/	Lic.No/Date:0410159015 18.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 18.09.2014 followed by e-mail on 01.10.2014 and decided to send reminder to the firm. Case is deferred to 25.11.2014.			

108	**Case No.:64/12/80-ALC2/2014**	Party Name: XYTEL INDIA PVT.LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00313/AM15/	RLA File :31/82/040/00095/AM15/	Lic.No/Date:3110064592 23.07.2014	Defer Date:25.11.2014
	Decision : The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/134/2014-TSW/108 dated 14.10.2014:- 1. Information in respect of Sl. No. 3, 8 & 9 of Standard Deficiency Format. 2. Detailed calculations for the quantities of seamless tubes (import items at Sl. No. 4 & 5) supported by length and number of tubes in the export product.			

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

	Case is deferred to 25.11.2014.

109	**Case No.:25/12/80-ALC2/2014**	Party Name: MVS ENGINEERING LTD	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00274/AM15/	RLA File :05/24/040/00186/AM15/	Lic.No/Date:0510389934 24.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.			

110	**Case No.:59/12/80-ALC2/2014**	Party Name: THERMAX LTD.,	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00308/AM15/	RLA File :31/83/040/00089/AM15/	Lic.No/Date:3110064601 24.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm's application has been sent to DHI on 25.08.2014 for examination and comments and decided to remind DHI for expediting their comments. Case is deferred to 25.11.2014.			

111	**Case No.:61/12/80-ALC2/2014**	Party Name: WMI KONECRANES INDIA LTD	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00310/AM15/	RLA File :31/82/040/00090/AM15/	Lic.No/Date:3110064611 24.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.			

112	**Case No.:34/12/80-ALC2/2014**	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00283/AM15/	RLA File :05/23/040/00160/AM15/	Lic.No/Date:0510390051 31.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that the DHI has furnished their inputs and the firm is supplying the goods to M/s. ONGC Ltd, Baroda as per the 'Project Authority Certificate' furnished by them and decided to ask the firm to furnish production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations as per the information provided by the PC-VI section vide their OM No. 01/92/180/MISC./AM-13/PC-VI/11 dated 11.04.2014 that the issue has been examined in consultation with TRU, Department of Revenue, Ministry of Finance. The TRU, MOF vide its O.M. No. 354/148/2013-TRU dated 28.02.2014 has clarified, "Under Notification No. 12/2012-Customs, dated 17.3.2012 (Sl. No. 356 of the Table) goods specified in the list 13 and imported in connection with petroleum operations are exempt from BCD and CVD subject to fulfilment of the condition No. 41 of the said notification. Condition No. 41 has several provisions, one of them being production of an essentiality certificate from DG,			

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Hydrocarbons. In view of this, goods supplied by Seamless Pipes & Tube Industry against ICB to ONGC & OIL shall be eligible for excise duty exemption provided such goods find mention in List 13 of the notification No. 12/2012-Customs & the condition No. 41 of the Customs notification are fulfilled. Thus, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CE, dated 17.3.2012, the domestic supplier of seamless tubes and pipes shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said are required for petroleum operations". The Committee also decided to intimate firm that under Para 8.3 of FTP, TED exemption is one of the deemed export benefits for these supplies and second benefit is Advance Authorisation. Case is deferred to 25.11.2014.

113	**Case No.:70/12/80-ALC2/2014**	Party Name: COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY, LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00319/AM15/	RLA File :11/24/040/00006/AM15/	Lic.No/Date:1110028052 31.07.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm's application has been sent to DHI on 25.08.2014 for examination and comments and decided to remind DHI for expediting their comments. Case is deferred to 25.11.2014.			

114	**Case No.:32/12/80-ALC2/2014**	Party Name: DAYCO POWER TRANSMISSION PVT. LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00281/AM15/	RLA File :05/23/040/00177/AM15/	Lic.No/Date:0510390107 05.08.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 followed by reminder dated 07.10.2014 and the same has not been received till date.The Committee also noted that firm's application has been sent to DHI on 25.08.2014 for examination and comments and decided to remind firm and DHI for expediting their reply & comments respectively. Case is deferred to 25.11.2014.			

115	**Case No.:35/12/80-ALC2/2014**	Party Name: JAYANITA EXPORTS PVT. LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Approved**
	HQ File :01/80/050/00284/AM15/	RLA File :05/23/040/00181/AM15/	Lic.No/Date:0510390105 05.08.2014	
	Decision : The Committee decided to ratify norms on the basis of DC (MSME) ID No. 30(128)2014-ME dated 16.09.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

116	**Case No.:36/12/80-ALC2/2014**	Party Name: SPIROTECH HEAT EXCHANGERS PVT.	Meet No/Date:15/80-ALC2/2014	**Status: Deferred**

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

32

		LTD.	14.10.2014	
	HQ File :01/80/050/00285/AM15/	RLA File :05/24/040/00198/AM15/	Lic.No/Date:0510390117 05.08.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.			

117	**Case No.:37/12/80-ALC2/2014**	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00286/AM15/	RLA File :05/24/040/00197/AM15/	Lic.No/Date:0510390116 05.08.2014	Defer Date:25.11.2014
	Decision : The Committee noted that firm's application has been sent to C&PC on 25.08.2014 for examination and comments and decided to remind C&PC for expediting their comments. Case is deferred to 25.11.2014.			

118	**Case No.:2/12/80-ALC2/2014**	Party Name: MUNJAL AUTO INDUSTRIES LIMIDTED	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00251/AM15/	RLA File :34/21/040/00212/AM15/	Lic.No/Date:3410040442 12.08.2014	Defer Date:25.11.2014
	Decision : The Committee noted that hard copy of firm's application has not been received from RA, Baroda and RA, Baroda has been requested for forwarding firm's application vide letter dated 07.10.2014. The Committee decided to wait for RA, Baroda's reply. Case is deferred to 25.11.2014.			

119	**Case No.:3/12/80-ALC2/2014**	Party Name: PENTAIR VALVES AND CONTROLS INDIA PVT.LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00252/AM15/	RLA File :34/21/040/00228/AM15/	Lic.No/Date:3410040444 14.08.2014	Defer Date:25.11.2014
	Decision : The Committee noted that hard copy of firm's application has not been received from RA, Baroda and RA, Baroda has been requested for forwarding firm's application vide letter dated 07.10.2014. The Committee decided to wait for RA, Baroda's reply. Case is deferred to 25.11.2014.			

120	**Case No.:1/15/80-ALC2/2014**	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2014 14.10.2014	**Status: Deferred**
	HQ File :01/80/050/00369/AM15/	RLA File :05/24/040/00287/AM15/	Lic.No/Date:0510391366 26.09.2014	Defer Date:25.11.2014
	Decision : The Committee noted that hard copy of firm's application has not been received from CLA, Delhi and decided to ask CLA, Delhi to forward firm's application. Case is deferred to 25.11.2014.			

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.367

Case No. A/R-10	M/s. Minda Sai Ltd., Mumbai	HQF.No.01/80/050/00903/AM08/DES. I	Lic. No. & date
Meeting No.15/15		RA.F.No.03/95/040/00474/AM08	0310440650
Date: 14.10.2014		Amendment / revision of norms	dt.23.08.2007

Decision : The Committee noted that firm's reply dated 11.06.2014 has been sent to DHI on 04.07.2014 for examination and comments followed by reminder to DHI on 08.10.2014 and decided to wait for their reply. Case is deferred to 25.11.2014.

S.No.368

Case No. A/R-70	M/s. Gastek Engineering (P) Ltd., New Delhi	HQF.No.01/80/050/00509/AM07/DES. I	Lic. No. & date
Meeting No.15/15		RLA, No.05/24/040/00346/AM07	0510188500
Date: 14.10.2014		Request for revision of norms	dt.08.08.2006

Decision : The Committee noted that firm has not replied to deficiency letter dated 16.7.2014 followed by reminder dated 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.

S.No.369

Case No. A/R-81	M/s. Hari Machines Ltd., Sundergarh, Orissa	HQF.No.01/80/050/00233/AM13/DES. I	Lic. No. & date
Meeting No.15/15		RLA, No.23/24/040/00001/AM13	2310003202
Date: 14.10.2014		Request for fixation of norms	dt.10.07.2012

Decision : The Committee noted that firm has not replied to deficiency letter dated 25.09.2014 and decided to send reminder to the firm. Case is deferred to 25.11.2014.

S.No.370

Case No. A/R-147	M/s. Fenix Process Technologies Pvt. Ltd., Pune	HQF.No.01/80/050/00135/AM14/DES. I	Lic. No. & date
Meeting No.15/15		RLA, No.31/83/040/00013/AM14	3110058143
Date: 14.10.2014		Request for revision of norms	dt.30.04.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 04.04.2014 which has been sent to them again on 07.10.2014 as per their request and decided to wait for their reply. Case is deferred to 25.11.2014.

S.No.371

Case No. A/R-149	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00083/AM14/DES. I	Lic. No. & date
Meeting No.15/15		RLA, No.07/24/040/00503/AM13	0710094700
Date: 14.10.2014		Ratifications of norms	dt.08.04.2013

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Decision : The Committee noted that firm's reply dated 09.04.2014 has been sent to MSME on 02.05.2014 for examination and comments followed by reminder to MSME on 08.10.2014 and decided to wait for their comments. Case is deferred to 25.11.2014.

S.No.372

Case No. A/R-152	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00765/AM10/DES. I	Lic. No. & date
Meeting No.15/15		RLA, No.07/24/040/00393/AM10	0710070031
Date: 14.10.2014		Ratifications of norms	dt.15.02.2010

Decision : The Committee noted that firm's representation has been sent to MSME on 03.06.2014 for examination and comments followed by reminder to MSME on 08.10.2014 and decided to wait for their comments. Case is deferred to 25.11.2014.

S.No.373

Case No. A/R-153	M/s. PSK Engineering Pvt. Ltd.,	HQF.No.01/80/050/00584/AM13/DES. I	Lic. No. & date
Meeting No.15/15		RLA, No.07/24/040/00420/AM13	0710092968
Date: 14.10.2014		Ratifications of norms	dt.08.01.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 02.05.2014 followed by reminder dated 17.07.2014, final reminder dated 07.10.2014 and decided to wait for 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 25.11.2014.

S.No.374

Case No. A/R-40	M/s. Doshion Veolia Water Solutions Pvt. Ltd., Ahmedabad	HQF.No.01/80/050/00326/AM14/DES. I	Lic. No. & date
Meeting No.15/15		RLA, No.08/24/040/00430/AM13	0810123622
Date: 14.10.2014		Request for fixation of norms	dt.08.08.2013

Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/134/2014-TSW/40-A/R dated 14.10.2014 which are as under:-

1. Words " FRP Pressure Vessel" may be omitted for the description of import items at Sl. No. 4 & 5.
2. Quantities of import items at Sl. No. 1 to 13, 15 to 17 & 21 to 39 may be allowed on net to net basis with accountability clause.
3. Word "Relevant" may be prefixed with the description of import item at Sl. No. 14 and its quantity may be allowed as 1.02 Mtr./mtr. content in the export item.
4. Word "Relevant" may be prefixed with the description of import items at Sl. No. 18, 19 & 20 and their quantities may be allowed as 1.01 Mtr./mtr. content in the export item as claimed by the firm.

RLA may take necessary action accordingly.

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.375

Case No. A/R-41	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00068/AM12/DES. I	Lic. No. & date
Meeting No.15/15		RLA, No.04/24/040/00001/AM12	0410123667
Date: 14.10.2014		Request for fixation of norms	dt.29.04.2011

Decision : The Committee noted that firm's request dated 10.4.2014 has been sent to MSME on 08.07.2014 for examination and comments followed by reminder to MSME on 07.10.2014 and decided to wait for their comments. Case is deferred to 25.11.2014.

S.No.376

Case No. A/R-46	M/s. VEM Technologies Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00047/AM14/DES. I	Lic. No. & date
Meeting No.15/15		RLA, No.09/24/040/00491/AM13	0910054874
Date: 14.10.2014		Request for revision of norms	dt.31.01.2013

Decision : The Committee noted that firm's letter dated 06.6.2014 has been sent to MSME on 15.07.2014 for examination and comments followed by reminder to MSME on 07.10.2014 and decided to wait for their comments. Case is deferred to 25.11.2014.

S.No.377

Case No. A/R-47	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00100/AM15/DES. I	Lic. No. & date
Meeting No.15/15		RLA, No.07/24/040/00399/AM12	0710085276
Date: 14.10.2014		Request for fixation of norms	dt.05.01.2012

Decision : The Committee noted that firm's application has been sent to MSME on 11.07.2014 for examination and comments followed by reminder to MSME on 22.07.2014, 08.10.2014 and decided to wait for their comments. Case is deferred to 25.11.2014.

S.No.378

Case No. A/R-48	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00101/AM15/DES. I	Lic. No. & date
Meeting No.15/15		RLA, No.07/24/040/00187/AM09	0710059077
Date: 14.10.2014		Request for fixation of norms	dt.13.08.2008

Decision : The Committee noted that firm's application has been sent to MSME on 11.07.2014 for examination and comments followed by reminder to MSME on 22.07.2014, 08.10.2014 and decided to wait for their comments. Case is deferred to 25.11.2014.

S.No.379

Case No. A/R-49	M/s. Plansee India High Performance	HQF.No.01/80/050/00384/AM14/DES. I	Lic. No. & date
Meeting No.15/15		RLA, No.07/24/040/00191/AM14	0710098974

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

36

Date: 14.10.2014	Materials Pvt. Ltd.,	Request for revision/amendment of norms	dt.14.10.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 and decided to wait for firm's reply. Case is deferred to 25.11.2014.

S.No.380

Case No. A/R-63	Reference received from Addl. DGFT, Mumbai of M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00512/AM14/DES.I	Lic. No. & date
Meeting No.15/15		RLA, No.03/95/039/00704/AM14	0310762323
Date: 14.10.2014		Request for amendment of norms as per amendment sheet No.2.	dt.18.12.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 and decided to wait for their reply. Case is deferred to 25.11.2014.

S.No.381

Case No. A/R-64	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/162/00273/AM14/DES.I	Lic. No. & date
Meeting No.15/15		RLA, No.03/95/039/00002/AM11	0310583894
Date: 14.10.2014		Request for amendment of norms.	dt.16.07.2010

Decision : The Committee noted that the firm has not submitted proper reply and decided to grant 'Personal Hearing' on 25.11.2014 to the firm with advise to appear before the Committee alongwith technical/design expert well-conversant with the case. Case is deferred to 25.11.2014.

S.No.382

Case No. A/R-67	M/s. Rangsons Electronics Pvt. Ltd.,	HQF.No.01/80/050/00533/AM13/DES.I	Lic. No. & date
Meeting No.15/15		RLA, No.07/24/040/00250/AM11	0710074552
Date: 14.10.2014		Request for fixation of norms.	dt.01.10.2010

Decision : The Committee noted that firm's reply dated 02.09.2014 has been sent to DEIT on 19.09.2014 for examination and comments and decided to remind DEIT for expediting their comments. Case is deferred to 25.11.2014.

S.No.383

Case No. A/R-83	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00263/AM14/DES.I	Lic. No. & date
Meeting No.15/15		RLA, No.05/23/040/00240/AM14	0510364979
Date: 14.10.2014		Request for revision of norms.	dt.09.09.2013

Decision : The Committee noted that firm's request dated 30.08.2014 has been sent to DHI on 25.09.2014 for examination and comments and decided to remind DHI for expediting their comments. Case is deferred to 25.11.2014.

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.384

Case No. A/R-84	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00520/AM14/DES. I	Lic. No. & date
Meeting No.15/15		RLA, No.03/94/040/00780/AM14	0310762306
Date: 14.10.2014		Request for revision of norms.	dt.18.12.2013

Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/134/2014-TSW/84-A/R dated 14.10.2014 which are as under:-

1. No change may be made in the weight of import item at Sl. No. 2 and the same may be allowed as 48794 Kgs. inclusive of 32.8 % wastage after taking 20 % recovery from scrap. However, as requested by the firm, quantity of this import item may be allowed as 21 Nos. on net to net basis.

2. Words" 25.4 mm (OD)x 2.11 mm(thk)" may be suffixed with the description of import item at Sl. No. 6 and its quantity may be allowed as 28264 Kgs.(22885 Meters) inclusive of 2 % wastage. It may also be clarified to the applicant that as per drawing of the export item, quantity of this item in export item is 27710 Kgs.(22436 Meters)

RLA may take necessary action accordingly.

S.No.385

Case No. A/R-85	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00002/AM15/DES. I	Lic. No. & date
Meeting No.15/15		RLA, No.03/94/040/00933/AM14	0310767987
Date: 14.10.2014		Request for revision of norms.	dt.27.01.2014

Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/134/2014-TSW/85-A/R dated 14.10.2014 which are as under:-

1. Net empty weight of export item at Sl. No. 6 may be corrected as 92.76 MT.
2. No change may be made in the quantity of import item at Sl. No. 7 and the same may be allowed as 20168 Kgs. inclusive of 8.3 % wastage after 1/3rd recovery from scrap. It may also be clarified to firm that, quantity of this import item has been reduced as for the manufacture of "main shell", a wastage of 5 % has been considered as no basis/justification had been submitted for claiming the higher wastage of 13.04 % claimed for this item. Further, quantity of plates required for different testing has been restricted to 2 % of weight of plates.
3. Quantity of import item at Sl. No. 8 may be corrected as applied for i.e.776 Kgs. inclusive of 3 % wastage .
4. No change may be made in the quantity of import item at Sl. No. 9 and the same may be allowed as 39036 Kgs. inclusive of 6.3 % wastage after 1/3rd recovery from scrap. It may also be clarified to firm that, quantity of this import item has been reduced as for the manufacture of " Channel Shell & main shell", a wastage of 5 % has been considered as no basis/justification had been submitted for claiming the higher wastage of 16.67 % claimed for this item.

RLA may take necessary action accordingly.

S.No.386

Case No. A/R-86	M/s. Godrej & Boyce Mfg. Co.	HQF.No.01/80/050/00500/AM14/DES. I	Lic. No. & date

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Meeting No.15/15	Ltd., Mumbai	RLA, No.03/94/040/00802/AM14	0310764591
Date: 14.10.2014		Request for correction/revision of norms.	dt.06.01.2014

Decision : The Committee decided to correct the typographical error in respect of import items at Sl. No. 4 & 5 and modify norms on the basis of recommendation of DIPP vide their ID No. 12/134/2014-TSW/86-A/R dated 14.10.2014 which are as under:-

1. Quantity of import item at Sl. No. 4 may be allowed as 55456 Kgs.(32323 Meters) inclusive of 2 % wastage.
2. Quantity of import item at Sl. No. 5 may be allowed as 16934 Kgs. (8829 Meters) inclusive of 2 % wastage.

RLA may take necessary action accordingly.

S.No.387

Case No. A/R-87	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/050/00406/AM14/DES.I	Lic. No. & date
Meeting No.15/15		RLA, No.03/95/040/00553/AM14	0310755972
Date: 14.10.2014		Request for amendment/revision of norms.	dt.28.10.2013

Decision : The Committee decided to modify norms on the basis of recommendation of DIPP vide their ID No. 12/134/2014-TSW/87-A/R dated 14.10.2014 which are as under:-

Keeping in view the detailed calculations submitted by the firm for requirement of "Paint" (import item at Sl.No.9), norms ratified in NC meeting No. 04/80 dated 13.05.2014 may be modified as under in line with their other similar cases:

Description of import item at Sl. No. 9 may be modified as Paint (Kilncoat 2100) and its quantity may be allowed as 12046.5 Litres inclusive of 10 % wastage.

RLA may take necessary action accordingly.

S.No.388

Case No. A/R-88	M/s. Screen-O-Tax (India) Pvt. Ltd.,	HQF.No.01/80/050/00329/AM14/DES.I	Lic. No. & date
Meeting No.15/15		RLA, No.08/24/040/00184/AM14	0810123416
Date: 14.10.2014		Request for revision of norms.	dt.31.07.2013

Decision : The Committee considered the firm's representation and after considerable deliberations with Technical, Authority, MSME came to the conclusion that the earlier norms fixed were justified and decided not to consider/reject firm's request.

RA may take decision accordingly.

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.389

Case No. A/R-89	M/s. Motherson Sumi System Ltd.,	HQF.No.01/80/050/00541/AM14/DES. I	Lic. No. & date
Meeting No.15/15		RLA, No.05/24/040/00407/AM14	0510377258 dt.27.01.2014
Date: 14.10.2014		Request for revision/amendment of norms.	

Decision : The Committee noted that firm's representation dated 12.09.2014 has been sent to C&PC on 07.10.2014 for examination and comments and decided to wait for their comments. Case is deferred to 25.11.2014.

S.No.390

Case No. A/R-90	M/s. Y-Tec India Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00231/AM14/DES. I	Lic. No. & date
Meeting No.15/15		RLA, No.05/24/040/00145/AM14	0510361184 dt.30.07.2014
Date: 14.10.2014		Request for revision of norms.	

Decision : The Committee noted that firm's letter dated 08.07.2014 alongwith DHI U.O Note No. 3(66)/13-TSW(b)/213 dated 26.09.2013 have been sent to DHI on 08.10.2014 for examination and comments and decided to wait for their comments. Case is deferred to 25.11.2014.

Sl.No.391

Case No. C – 02	M/s. Carclo Technical Plastics Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00058/AM15/DES-I
Meeting No.15/15		Fixation of wastage norms for the export product "Steel Precison Components used in ATM Machines" in respect of 100% EOU –reg.
Date: 14.10.2014		

Decision : The Committee noted that firm's reply dated 19.09.2014 has been sent to DIPP on 23.09.2014 for examination and comments and decided to remind DIPP for expediting their comments. Case is deferred to 25.11.2014.

S.No.392

Case No. A/R-91	M/s. Nicomet Industries Ltd.,	HQF.No.01/80/050/00421/AM12/DES. I	Lic. No. & date
Meeting No.15/15		RLA, No.03/95/040/00592/AM12	0310660730 dt.19.10.2011
Date: 14.10.2014		Request for revision/amendment of norms.	

Decision : The Committee noted that the firm has informed vide e-mail dated 8.10.2014 that they have completed the imports and they do not require further imports. They have further informed that export obligation is valid till 31.10.2014 and it requires amendment of export product only for the purpose of effecting export only. The Technical Authority , MSME has considered the submissions of the firm and furnished observations vide DC(MSME) U O Note No. 30(111)/2011-ME dated 13.10.2014 which are as under:-

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

40

"The norms for the above stated AA have already been fixed by the Norms Committee. M/s Nicomet vide their email dtd 08.10.14 have stated that they have not been able to export Cobalt Metal due to the fact that there has been a continuous sharp decline in the demand of this product in the international market. However, they have been contacted by some firms who are willing to take Cobalt Sulphate/Cobalt Carbonate/Cobalt Nitrate. M/s Nicomet has requested to change the export product from Cobalt Metal to Cobalt Sulphate/Cobalt Carbonate/Cobalt Nitrate.

Earlier also, a similar change was made for authorization no 0310432639 dtd 14.06.07.

The authorization may be amended as follows:-

Cobalt Metal in Export item may be amended as Cobalt Nitrate/ Cobalt Sulphate/ Cobalt Carbonate with Cobalt content 100 MT."

2. Accordingly, the Committee decided to amend description of export product as per the comments given by MSME vide its UO Note No. 30(111)/2011-ME dated 13.10.2014 for the purpose of Exports only with the stipulation that **no further import is allowed.**

S.No.393

Case No. A/R-92	M/s. Nicomet Industries Ltd.,	HQF.No.01/80/050/00435/AM12/DES. I	Lic. No. & date
Meeting No.15/15		RLA, No.03/95/040/00616/AM12	0310662448 dt.31.10.2011
Date: 14.10.2014		Request for revision/amendment of norms.	

Decision : The Committee noted that the firm has informed vide e-mail dated 8.10.2014 that they have completed the imports and they do not require further imports. They have further informed that export obligation is valid till 31.10.2014 and it requires amendment of export product only for the purpose of effecting export only. The Technical Authority, MSME has considered the submissions of the firm and furnished observations vide DC(MSME) U O Note No. 30(112)/2011-ME dated 13.10.2014 which are as under:-

"The norms for the above stated AA have already been fixed by the Norms Committee. M/s Nicomet vide their email dtd 08.10.14 have stated that they have not been able to export Cobalt Metal due to the fact that there has been a continuous sharp decline in the demand of this product in the international market. However, they have been contacted by some firms who are willing to take Cobalt Sulphate/Cobalt Carbonate/Cobalt Nitrate. M/s Nicomet has requested to change the export product from Cobalt Metal to Cobalt Sulphate/Cobalt Carbonate/Cobalt Nitrate.

For this particular AA, the unit has already exported 47 MT as Cobalt. It wants to export the rest as Cobalt Sulphate etc.

Earlier also, a similar change was made authorization no 0310432639 dtd 14.06.07.

The authorization may be amended as follows:-

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

- A new line item may be added in export product i.e. Cobalt Nitrate/ Cobalt Sulphate/ Cobalt Carbonate with Cobalt content 53 MT.
- Quantity of Cobalt Metal may be amended as 47 MT in export product"

2. Accordingly, the Committee decided to amend description of export product as per the comments given by MSME vide its UO Note No. 30(112)/2011-ME dated 13.10.2014 for the purpose of Exports only with the stipulation that **no further import is allowed.**

****

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S No. 242
14-10-14

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(111)/2014-ME

Subject: Adv. Authorization of Input output norms under para 4.7 against advance authorization no 3410036871 dated 14.05.14 in respect of M/s Banco Products (India) Ltd., Baroda.

DGFT has forwarded application vide ID note no 01/80/50/120/AM14/DES-I/464 dated 30.06.2014 for advance authorization of input output norms in respect of export product. O/o DC MSME has been requested to fix norms for export item S.No. 6 to 9. Before norms can be fixed, the following information is required from the firm:-

- Detailed technical drawing with dimension of each export product (Sno 6 to 9) catalogue, if any may also be furnished.
- Process of manufacturing to be submitted.
- Weight of each of export product.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issue with the approval of Director (ME)

(K.S.Sodhi)
AD (ME)

Shri Priya Ranjan,FTDO, DGFT Udhyog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(111)/14-ME dated 02.09.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

43
Sl. No. 5
dt 14.10.14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Anupam- MHI for ratification of norms of licence AA no-3410037482 dt. 25-07-13.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Anupam- MHI. The firm's reply of dated 21-05-14 has been examined. The reply is incomplete. The firm may be asked to submit following information/clarificationm

1. The firm has mentioned at sr no 5 that that they have not received all the items for mfr of the export product. So they can not give export weight.
2. The firm to specify specific item no of import with quantity for spares.
3. The firm has not submitted SDL 11 item wise supported by the dimensional engg drawing.
4. Justification of quantity of import for item no. 13 is not available..
5. Final list final list of import/export after all the amendments.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
16-06-14

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(62)/13-TSW(B) dated

RAJESH SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

17/6/2014

Sh. Meena

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Borg Warner for ratification of norms of licence no 0510361728 dt 02-08-13

DES-I, DGFT may kindly refer to the above mentioned licence M/S Borg Warner. The firm may be asked to submit following information.

1. Specification of export product.
2. Sl no 4,5& 11 of SDL.(Calculation should be supported by Engg drawing& dimensions correlated in calculation).
3. Finished weight & net weight of the items proposed for import.
4. Schematic diagram of export product & placement of imported component.

B.C.Nayak
Development Officer
29-11-13

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(83)/13-TSW(B)/198 dated

11/12/13

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of L&T MHI Turbine Generator Ltd for ratification of norms of AA no 0310753791 dt 15-10-13 & AA no 0310753791 dt 15-10-13

DES-I, DGFT may kindly refer to the above mentioned licence of L&T MHI Turbine Generator Ltd. The firm has replied vide their letter of dated 28-08-14 & 05-09-14. The reply is incomplete the firm has again not given the calculation of the required of the raw material with dimensional engineering drawing. It is submitted a number of drawings but the same are without dimensions.

The firm may therefore be asked to submit the requirement of raw material supported by engineering drawing and calculation. The relevant dimensions are to be highlighted. The manufacturing process of the components may also be given along with copy of advance authorization and specific name of the parts. The firm may also submit the reason for importing parts as well as finished items at various Sl. No. in the list.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
25-09-14

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(104)/10-TSW(B)

Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

46
S.NO 11, 25, 26, 27
S NO 29
dt. 14.10.2014

DEPARTMENT OF HI

S.No.	Applicant	AA No.	Repeat /SION /GN4
11	Tata Hitachi	210195980	GN-4
25	Tata Hitachi	210	GN-4
26	Tata Hitachi	210	GN-4
27	Tata Hitachi	210	GN-4
29	Tata Hitachi	210	GN-4

33

NC may take a view.

(K.K.Tiwari)
Industrial Adviser
Meeting 14.10.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

NC-I

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

D/L

30(65)/14 -ME

Subject: Fixation of Adhoc norms against advance authorisation no 0710099970 dated 26.11.13 for M/s, Dynamnatic technologies Ltd

DGFT has forwarded reply against the application for fixation of adhoc norms in respect of M/s, Dynamatic Technologies Ltd, vide ID note no 01/80/50/55/AM15/DES I/41 dated 16.04.14 for fixation of input output norms.

After going through the application, it is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight of each export product..
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Blank size and development drawing of each part number.

This issues with the approval of Director (ME) for taking view by NC

18/6/14
(K.S. Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT, Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(65)/2014-ME dated 18.06.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

20/6/14
प्रिय रंजन

F. No. 46011/108/2013-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals
*****

Shastri Bhawan, New Delhi-110 001
Dated, the 13th March, 2014

To

M/s. Helvoet Rubber and Plastic Technologies India Pvt. Ltd.,
Loni Kalbhor, Near Pune Central Railway,
Pune, Maharashtra - 412201

Subject: Advance Authorization Application from M/s. Helvoet Rubber & Plastic Technologies (India) Pvt. Ltd. for the import of raw material against the export of MTS Bracket (Advance Authorization No. 3110061381 dated 05.12.2013).

*****

I am directed to refer to your advance authorization application received from O/o DGFT on above mentioned subject. You are again being advised to submit the following information.

1. Technical specifications, weight per piece, % composition (by weight) along with specific end use/application and the copy of export order for the export product i.e. MTS Bracket and Water Impeller may be furnished.
2. Technical specifications and specific chemical name along with foreign suppliers catalogue for i.e. Plastic Granules- TENAC EF 450 and Plastic Granules Fortron 6165 A4 BK to be imported.
3. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
4. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
5. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
6. Whether the scrap generated in the process is being reused or not? If not the reasons for the same may be furnished along with technical justification.
7. Details of production of export product under reference and corresponding consumption of raw material in the year 2012-13 and 2013-14 (April –October) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
8. Any other relevant information.
9. Small sample of the export product, if feasible.

Yours faithfully,

(Dharam Vir)
Section Officer
Tele:- 2338 2575

Copy to: **Ms. Priya Ranjan, FTDO,** (DES-I), O/o, DGFT, Udyog Bhawan, New Delhi-110001 [w.r.t. their O.M No. 01/80/050/449/AM-14/DES-I/1093 dated 21.01.2014]

Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

F. No. 46011/60/2014-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals
*****

Shastri Bhawan, New Delhi-110 001
Dated, the 9th September, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Nirma Ltd. for the import of raw material against the export of Stetile Hypodermic 20 ML/ 10 ML Syringe with Luer Lock/Luer Slip. (Advance Authorization No. 0810126969 dated 9.12.2013).

*****

The undersigned is directed to refer to DGFT U.O. No. 01/80/050/00028/AM15/DES-I/330 dated 30.05.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Sterile Hypodermic 20 ML/ 10 ML Syringe with Luer Lock/Luer Slip	1 No.

Raw-material recommended for Import	Quantity
1. Relevant non-Stetile Hypodermic 20 ML Syringe with Luer Lock	Net to Net
2. Relevant non-Stetile Hypodermic 20 ML Syringe with Luer Slip	Net to Net
3. Relevant non-Stetile Hypodermic 10 ML Syringe with Luer Slip	Net to Net

This issues with the approval of competent authority.

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(Dharam Vir)
Section Officer
Tele:- 2338 2575

Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110001

F. No. 46011/60/2014-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals
*****

Shastri Bhawan, New Delhi-110 001
Dated, the 9th September, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Nirma Ltd. for the import of raw material against the export of Stetile Hypodermic 3ML Syringe 3 Parts. (Advance Authorization No. 0810126970 dated 9.12.2013).

*****

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/0029/AM15/DES-I/90 dated 24.04.2014 & U.O.No.01/80/050/00029/AM15/DES-I/316 dated 30.05.2014 on the subject mentioned above. The proposals of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Sterile Hypodermic 3ML Syringe 3 Parts	1 No.

Raw-material recommended for Import	Quantity
Relevant Non-Stetile Hypodermic 3ML Syringe 3 parts	Net to Net

This issues with the approval of competent authority.

(Dharam Vir) 09/09/2014
Section Officer
Tele:- 2338 2575

Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110001

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

11/9/14
प्रिया रंजन

51

S No. 19
2.9.14 x
DF 14.10.2014

F. No.3(8)/2014-TSW(B)
Department of Heavy Industry

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Dt 04/09/2014

Subject: Ratification of AA No 0410152825 of BHEL Trichy

Export Product: Steam Generators for 1 X 125 MW Power Project (Wt: 4776 MT) **Senegal**

Inputs

Sl No	Item	Total Quantity recommended in MT(%wastage)
1	CS Plates	70 (10%)
2	AS Plate	20 (2%)
3	CS Pipes	200 (2%)
4	AS Tubes AS Pipes	63 (1.6%) 94 (3%)Total Quantity may be enhanced to 157 MT as requested by firm
5	SS Tubes	14 (1%)Total Quantity may be reduced to 14 MT as requested by firm
6	Castings &Forgings	191 Nos out of which 187 Nos are net to net basis and four items, elbow, nozzles, eqaultees, have machining wastage of 2% on net weight.
7	Welding Electrode, Wire, Flux,	1.8

Total 18 items. All other items are to be allowed on net to net basis with nil wastage under GN-4 with following modification in description:

Item No: 9: as "32 bit embedded Central processing unit (CPU), floppy drive, IDE Flash Module, for gravimetric feeder" .

Item No: 10, as "Weighing module for Gravimetric feeder control system (MP).

Item No: 11, as "Coal flow monitor".

DES-I/951
dt 8/9/14

This has the approval of AS.

(K.K Tiwari)
Industrial Advisor

Dy DGFT ,DES-I 2 4/9/14

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

08/9/14

52

W/c Sl.No.20 Dt. 14/10/2014

W/C

Government of India
Ministry of Communications and Information Technology
Department of Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0710100433 11.12.2013 issued in favour of M/s. Rossell India Ltd. Bangalore

Reference DGFT I.D.No. 01/80/50/0035/AM15/DES-I/88 dated 24.4.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. Rossell India Ltd. Bangalore for export of "Cable Wire Harness & Looms)."

2. The FOB value of export is Rs.201933372.31 (US$ 3013930.93) and CIF value of Import is Rs 94760910.66 (US$ 1414341.95).

3. The application has been examined in the Department of Information Technology from technical angle. The import items are required for manufacturing the export product. This Department recommends ratification of norms of advance authorization as per the details given below:-

1	Sl. No. 1,7,75-99, 126-141, 143-154, 156-167, 203	As applied by the party including 2%wastage with accountability clause
2.	Sl. No. 142	58.2 Feet including 2% wastage with accountability clause
3.	Sl. No. 155	58.2 Feet including 2% wastage with accountability clause
4.	Sl. No. 2-6, 8-74, 100-125, 168-202, 204-223	On net to net basis with accountability Clause on 'Nil' wastage basis

4/8/2014 18/8

(Asha Nangia)
Director
Tel. No.24301268

Shri Priya Ranjan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(12)/2014-IPHWdated 15.9.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

18/9/14
Sr - BS

F. No.3(8)/2014-TSW(B)
Department of Heavy Industry

.....

Dt 14.10.2013

Subject: Ratification of AA No 0410153118 of BHEL Trichy
EP: Steam Generators for 2 X 800 MW Gadarwara Power (Sl no 45) net weight 74400 MT to be incorporated in the AA

Inputs

Sl No	Item	Total Quantity in MT(%wastage)
1	CS Plates	530 (1.5%)
2	AS Plate/Flats	3300(1%)
3	CS Round	100 (1.24%)
4	AS Round	50 (1.42%)
5	CS Tubes CS Pipes	4854 (1.3%) 1843 (3.7%)
6	AS Tubes AS Pipes	5288(2.75%) 1786 (2%)
7	SS Tubes SS Pipes	1660 (2.5%) 1 (3%)
9	Welding Electrode, Wire, Flux, Cobalt based powder	137 2

Item no 8, castings and forgings to be allowed on net to net number basis with Nil wastage. Item no 17,18 may be deleted as requested by the firm as they are indigenously procured Item nos 28 40,53,54,65,66,68,74 to 75 are spares may be allowed as per policy. Word"äll types "at S.No. 70,71,75 may be replaced by "relevant"". For item 5,6,7 the applicant has submitted their request for enhancement in quantity to DGFT vide their letter dated 14.07.2014. Total 75 items. All other items are to be allowed on net to net basis with nil wastage and accountability.
This issues with the approval of AS

(K.K.Tiwari)

DyDGFT, DES-I

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

01/80/162/125/Am — Sl.no. 22
14/10/2014

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

संख्या
No..... 17(1)/2014-IPHW

दिनांक
Date..... 24.09.2014

M/s. Precision Electronics Ltd
D-1081, New Friends Colony
New Delhi-110065

Sub:-Application for ratification of norms of Advance Licence No.0510373913 dated 18.12.2013 for export of " Electric Board."

Sir,

Please refer to your application received from the O/o the DGFT on the subject cited above. You are requested to provide the following information to enable further processing of the proposal.

(i) Details of each of export items.
(ii) Details of Import items required for each of the export products
(iii) Justification for the wastage claimed by you

Yours faithfully

(Asha Nangia)
Director
Tel:- 24301268

07/10/2014

Copy to:-
Shri Priya Ranjan
FTDO
O/o DGFT
Udyog Bhavan
New Delhi

wr.t DGFT I.D. No. 01/81/50/0034/AMI5/DES-1/89 dated 24.4.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

इलेक्ट्रॉनिक्स निकेतन
6,सी.जी.ओ. कॉम्पलेक्स
नई दिल्ली-110003

ELECTRONICS INDIA
Billion Needs Million Chips

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

F. No. 46011/64/2014-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals
*****

Shastri Bhawan, New Delhi-110 001
Dated, the 8-9 September, 2014

To

M/s. Powerwind Ltd.,
3rd Floor, GL Complex,
Old Gurgoan Road, Opp. To Udyog Vihar, Phase I,
Dundahera, Gurgoan, Haryana - 122016

Subject: Advance Authorization Application from M/s. Powerwind Ltd. for the import of raw material against the export of Rotor Blades for wind Turbine. (Advance Authorization No. 0510375759 dated 09.01.2014).

*****

I am directed to refer to your advance authorisation applications received from O/o DGFT on above mentioned subject. You are being advised to submit the following information.

1. Technical specification, Make/ model number, length and weight **per no.** of FRP Rotor Blades for wind Turbine to be exported. Copy of export order may also be furnished.
2. The separate weight of each of the constituent i.e. FRP Parts, metallic parts, components (metallic/non metallic) and other constituents may also be indicated in the weight of 1 number of Rotor Blades for wind Turbine to be exported.
3. Raw material asked for import are in brand/trade names and the quantity indicated is either in kg or sq. meters. Specific chemical/technical name alongwith quantity in weight may be furnished for each of the raw materials.
4. As per the provisions of Duty Exemption Scheme, there should be nexus and accountability between the item of export and import, detailed manufacturing process alongwith complete material balance, quantity required (net content + wastage, if any) vis-a-vis content/contribution to the export product on weight to weight basis along with detailed technical justification may be furnished. Separate details of indigenous raw materials may also be furnished, which are to be incorporated in the manufacture of export product.
5. Group wise summary of various items i.e. glassfiber fabric/rovings, Balsa wood ,PVC Foam Sheet, epoxy resin, hardeners/chemicals, foam material, components/parts, consumables and other items required for one number of FRP Rotor Blade. The different items may be separately grouped along with their basis of their applied quantities, Technical justification for wastages on net content basis etc
6. Quantity of imported raw materials required for manufacture and export of one no. of Parts Rotor Blades for wind Turbine may also be indicated separately.
7. Details of production of export product under reference and corresponding consumption of all the raw-materials (both imported and indigenous) in the year 2012-13, 2013-14 for the export product under reference. If the production has not been started in the past, the details from commencement of production duly certified by CA may be furnished.
8. Guaranted norms of consumption of raw material for one no. of Rotor Blades for wind Turbine from the technology supplier/foreign collaborator if any.
9. Any other relevant information.

Yours faithfully,

(Dharam Vir) 08/9/2014
Section Officer
Tele:- 2338 2575

Copy to: **Ms. Priya Ranjan, FTDO,** (DES-I), O/o. DGFT, Udyog Bhawan, New Delhi-110001 [w.r.t. their O.M No. 01/80/50/000 43/AM15/DES-I/533 dated 18.07.2014]

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No 30 56
Meeting on 14/10/2014.

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(110)/2014-ME

Subject: Adv. Authorization of Input output norms under para 4.7 against advance authorization no 0210199203 dated 23.01.14 in respect of M/s Hitaishi KK Manufacturing Company pvt ltd

DGFT has forwarded application vide ID note no 01/80/50/23/AM15/DES-I/144 dated 25.04.2014 for advance authorization of input output norms in respect of export product.

After going through the application, it is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight and number of each type of export product. Also details of items of export to be submitted.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing. Rejection due to inspection is not to be accounted for.
- Wastage calculation for different export items to be submitted seperately.

This issue with the approval of Director (ME)

2/9/14

(K S Sodhi)

Asstt Director (ME)

Shri Priya Ranjan , FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(110)/2014-ME dated 02.09.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Putzmeister concrete machines for ratification of norms of licence no 1710005700 dtd 18-02-14.

DES-I, DGFT may kindly refer to the above mentioned Advance Authorisation of M/S Putzmeister concrete machines . The firm may be asked to submit following information.

1. Specification of export product with catalogue.
2. The dimensions of plates like item no 21,28,37,38 etc.
3. The firm to give complete technical name with specification of items proposed for import in stead of part no. For example item no 11 and 13, 16 etc- LL FORM A, item no 22,23, 29 to 31,33 etc- weld in bush etc. Similarly HY-CYL is at item no 6 to 10. The firm to give specific use of items proposed for import with complete specification and not part number.

The above issues with the approval of competent Authority.

B.C.Nayak
Development Officer
07-05-14

DGFT (, FTDO, NC-I, DES- I)
Deptt. of HI, UO No 3(64)/13-TSW(B) 4 dated 13/5/2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

15/5/2014

प्रिय रंजन
SR BS

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Putzmeister concrete machines for ratification of norms of licence no 1710005699 dtd 18-02-14.

DES-I, DGFT may kindly refer to the above mentioned Advance Authorisation of M/S Putzmeister concrete machines . The firm may be asked to submit following information.

1. Specification of export product with catalogue.
2. Item no 41 is in fraction with units in number. This needs clarification. The firm need to submit justification of quantity of import.
3. The dimensions of plates like item no 36 to 40 etc.
4. The firm to give complete technical name with specification of items proposed for import in stead of part no. For example item no 9 and 11- LL FORM A, item no 17 and 18, 21 and 22- weld in bush etc. Similarly HY-CYL is at item no 7,8, 47. The firm to give specific use of items proposed for import with complete specification and not part number.

The above issues with the approval of competent Authority.

B.C.Nayak
Development Officer
07-05-14

DGFT (, FTDO, NC-I, DES- I)
Deptt. of HI, UO No 3(64)/13-TSW(B) 3 dated 13/5/14

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

15/5/2014
प्रिय रंजन
Sh. BS

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Putzmeister concrete machines for ratification of norms of licence no 1710005698 dtd 18-02-14

DES-I, DGFT may kindly refer to the above mentioned Advance Authorisation of M/S Putzmeister concrete machines . The firm proposes to import mainly precut plates. The value addition is only 40%. The value of import item no 7 is 42 % of export But its dimensions have not been given. Hence the firm may be asked to submit following information.

1. Specification of export product with catalogue.
2. The manufacturing process of the export item highlighting use of each item of import.
3. The items proposed for import are in numbers but in Appendix 11 A it is stated to be raw material. Again dimensions of plates has not been given. So the firm may be asked to submit sl no 4,5 & 11 of SDL along with dimensions of plates.

The above issues with the approval of competent Authority.

B.C.Nayak
Development Officer
07-05-14

DGFT (, FTDO, NC-I, DES- I)
Deptt. of HI, UO No 3(64)/13-TSW(B) 2 dated 13/5/14

HARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

15/5/2014
प्रिय रंजन
Sh. BS

60

Sl. No. 32 to 41
2014 to 14

kanwalinder sodhi

Sl. No. 61 to 67
(67)
30-9-2014

From: kanwalinder sodhi [kanwalinder.sodhi@nic.in]
Sent: Monday, September 29, 2014 12:27 PM
To: 'priya.ranjan@nic.in'
Subject: 0510380000,01,02,03 & 04 dated 21.02.14 and 0510382893, 94, 95, 96, 97, 98, & 99 dated 27.03.2014 of M/s Johnson Matthey (I) Pvt. Ltd.

OFFICE OF THE DEVELOPMENT COMMISSIONER

(MSME)

CHEM. DIVISION

Subject: Advance authorization No. 0510380000,01,02,03 & 04 dated 21.02.14 and 0510382893, 94, 95, 96, 97, 98, & 99 dated 27.03.2014 of M/s Johnson Matthey (I) Pvt. Ltd.

The applications and clarifications including test reports have been examined for 4 items (S.No.2-5) and it is observed that unit has claimed 6% wastage for Ammonium Metatungstate and 4% for Titanium Dioxide, which is on higher side. We have calculated the quantity considering 2% wastage for both the chemicals. Chemicals indicated at S.No. 4 & 5 Ludox AS40 and Vanadyl Oxalate Solution are the consumables which are allowed up to 5% of FOB Value of export as per General Notes for all export product groups, cl.8 sub cl.3 (F/A).

The recommendations are as follows;

S. No.	Advance authorization No.	Name of Export Item	Qty. In number	S.No of import item	Name of Import items	Qty. applied in Kg.	Quantity recommended in kg.
1.	0510380000	Automobile Exhaust Catalyst, Ceramic Substrate 7.5x6 inch, Ammonium Metatungstate:78.02	2025	2.	Ammonium Metatungstate Titanium Dioxide	168.08	161.15

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

		Gms, Titanium Dioxide:932.16 Gms		3. 4. 5.	Ludox AS40 (SiO2) Vanadyl Oxalate Solution	1966.28 1176.53 480.37	1925.38 1176.53 480.37
2.	0510380001	Automobile Exhaust Catalyst, Ceramic Substrate 10.5x3 inch, Ammonium Metatungstate:77.08 Gms, Titanium Dioxide:912.96 Gms	6000	2. 3. 4. 5.	Ammonium Metatungstate Titanium Dioxide Ludox AS40 (SiO2) Vanadyl Oxalate Solution	492.00 5706.00 3420.00 1394.88	471.73 5587.32 3420.00 1394.88

-2-

3.	0510380002	Automobile Exhaust Catalyst, Ceramic Substrate 13x4 inch, Ammonium Metatungstate:156.98 Gms, Titanium Dioxide:1866.24 Gms	1536	2. 3. 4. 5.	Ammonium Metatungstate Titanium Dioxide Ludox AS40 (SiO2) Vanadyl Oxalate Solution	256.51 2985.98 1787.90 729.82	245.94 2923.88 1787.90 729.82
4.	0510380003	Automobile Exhaust Catalyst, Ceramic Substrate 10.5x4 inch, Ammonium Metatungstate:102.46 Gms, Titanium Dioxide:1217.28 Gms	4000	2. 3. 4. 5.	Ammonium Metatungstate Titanium Dioxide Ludox AS40 (SiO2) Vanadyl Oxalate Solution	436.00 5072.00 3036.00 1239.88	418.04 4966.50 3036.00 1239.88
5.	0510380004	Automobile Exhaust Catalyst, Ceramic Substrate 9.5x4 inch, Ammonium Metatungstate:83.66 Gms, Titanium Dioxide:996.48 Gms	2020	2. 3.	Ammonium Metatungstate Titanium Dioxide Ludox AS40	179.78 2069.76 1256.44	172.37 2053.15 1256.44

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

62

				4.	(SiO2)		
				5.	Vanadyl Oxalate Solution	512.55	512.55
6.	0510382893	Automobile Exhaust Catalyst, Ceramic Substrate 10.5x3 inch, Ammonium Metatungstate:77.08 Gms, Titanium Dioxide:912.96 Gms	14000	2.	Ammonium Metatungstate	1148.00	1100.70
				3.	Titanium Dioxide	13314.0	13037.07
				4.	Ludox AS40 (SiO2)	7980.00	7980.00
				5.	Vanadyl Oxalate Solution	3254.72	3254.72
7.	0510382894	Automobile Exhaust Catalyst, Ceramic Substrate 10.5x4 inch, Ammonium Metatungstate:102.46 Gms, Titanium Dioxide:1217.28Gms	1040	2.	Ammonium Metatungstate	113.36	108.69
				3.	Titanium Dioxide	1318.72	1291.29
				4.	Ludox AS40 (SiO2)	789.36	789.36
				5.	Vanadyl Oxalate Solution	322.37	322.37
8.	0510382895	Automobile Exhaust Catalyst, Ceramic Substrate 13x4 inch, Ammonium Metatungstate:156.98 Gms, Titanium Dioxide:1866.24 Gms	9072	2.	Ammonium Metatungstate	1515.02	1452.61
				3.	Titanium Dioxide	17635.97	17269.14
				4.	Ludox AS40 (SiO2)	10559.81	10559.81
				5.	Vanadyl Oxalate Solution	4310.47	4310.47
9.	0510382896	Automobile Exhaust Catalyst, Ceramic Substrate 9.5x4 inch, Ammonium Metatungstate:83.66 Gms, Titanium Dioxide:996.48 Gms	3980	2.	Ammonium Metatungstate	354.22	339.63
				3.	Titanium Dioxide	4131.24	4045.31
				4.	Ludox AS40 (SiO2)	4275.56	4275.56
				5.	Vanadyl Oxalate Solution	1009.89	1009.89

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

10.	0510382897	Automobile Exhaust Catalyst, Ceramic Substrate 10.5x6 inch, Ammonium Metatungstate:153.22 Gms, Titanium Dioxide:1825.92 Gms	10000	2.	Ammonium Metatungstate	1630.00	1562.84
				3.	Titanium Dioxide	19020.00	18624.38
				4.	Ludox AS40 (SiO2)	11390.00	11390.00
				5.	Vanadyl Oxalate Solution	4649.50	4649.50
11.	0510382898	Automobile Exhaust Catalyst, Ceramic Substrate 10.5x6 inch, Ammonium Metatungstate:153.22 Gms, Titanium Dioxide:1825.92 Gms	10000	2.	Ammonium Metatungstate	1630.00	1562.84
				3.	Titanium Dioxide	19020.00	18624.38
				4.	Ludox AS40 (SiO2)	11390.00	11390.00
				5.	Vanadyl Oxalate Solution	4649.50	4649.50
12.	0510382899	Automobile Exhaust Catalyst, Ceramic Substrate 13x6 inch, Ammonium Metatungstate:235.00 Gms, Titanium Dioxide:2798.40 Gms	3024	2.	Ammonium Metatungstate	756.00	724.85
				3.	Titanium Dioxide	8814.96	8631.61
				4.	Ludox AS40 (SiO2)	5279.90	5279.90
				5.	Vanadyl Oxalate Solution	2155.24	2155.24

For Sno 1 the norms may be fixed on net to net basis with NIL wastage and accountability clause.

Regards

Kanwalinder

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WE.

64
Sl. No. 44
14-10-14

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(50)/2014-ME

Subject: Fixation of Adhoc norms for export of inner pipe for left and right bend against advance authorisation no 0510380464 dated 27.02.2014 for M/s Boysen India Ltd.

As per the reply the norms may be fixed as follows:-

- Import may be allowed as 8260 kg inclusive of 12.38% wastage after affecting 1/3rd recovery from scrap.

This issues with the approval of Director (ME)

Sodhi 14/10/14
(K.S. Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(50) 2014-ME dated 14.10.2014

[illegible] SHARMA
[illegible] Director General
[illegible] of ForeignTrade
[illegible] Commerce & Industry
[illegible] Bhawan, New Delhi-11

Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(51)/2014-ME

Subject: Fixation of Adhoc norms for export of inner pipe for left and right bend against advance authorisation no 0510380537 dated 28.02.2014 for M/s Boysen India Ltd.

As per the reply the norms may be fixed as follows:-

- Import may be allowed as 5245 kg inclusive of 14.64% wastage after affecting 1/3rd recovery from scrap.

This issues with the approval of Director (ME)

14/10/14

(K.S. Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(51) 2014-ME dated 14.10.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sl. No. 319
dt 16/6/2014
46

D/L

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(72)/2014-ME

Subject: Fixation of Adhoc norms advance authorisation no 0710102615 dated 05.03.14 for M/s Bangalore Valves Pvt Ltd

DGFT has forwarded application for fixation of adhoc norms vide ID note no 01/80/50/25/AM15/DES I/52 dated 16.04.14 for fixation of input output norms in respect of subject export product.

After going through the application, it is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Blank size along with the detailed wastage calculation to be submitted by the unit.
- Some parts of the drawings are not legible. Clear drawings to be re-submitted.
- Development drawings to be submitted.

This issues with the approval of Director (ME).

(KSSodhi)
Asstt Dir (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(72) 2014-ME dated 19.06.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

27/4/2014
प्रिया रंजन

Sh. Meena

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(66)/14-ME

Subject: Adv. Authorization of Input output norms under para 4.7 against advance authorization no 0710102672 dated 06.03.14 in respect of M/s Zenith Precision Pvt Ltd

DGFT has forwarded application in respect of M/s Zenith Precision Pvt Ltd vide ID note no 01/80/50/44/AM15/DES-I/114 dated 24.04.2014 for advance authorization of input output norms in respect of export product.

After going through the application, it is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- Stage wise wastage to be submitted.
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME) for taking view by NC.

18/6/14

(K.S. Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(66) 2014-ME dated 17.06.2014

PRAVEEN SHARMA
Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

20/6/2014

Sh. Saini

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/06/2014 - Case No. 55/3/80 (M/s Omega Icehill Pvt. Limited)
(Advance Authorization No. 0510381107 dated 06.03.2014)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Quantity of export item in Nos. also in addition to its weight.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/81/2014-TSW/96 dated 10/6/2014

Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

69

Sl. No. 59

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Daewon India for ratification of norms of AA no 0410156226 dt 14-03-14

DES-I, DGFT may kindly refer to the above mentioned licence of M/s Daewon India. . The firm has replied vide their letter of dated 14-08-14. Based on the information this Office recommends recommend the following.

Export

Condenser Assembly- 50,000 numbers.

Import

The firm has clarified in their reply that there is no wastage at different stages except item no 4. (F/P).

Item no	Item	Recommendation
1 to 18 except item no 4	Components	Under GN-4 with out any wastage with accountability clause. The firm has sought 3% wastage
4	Fin	1.01 kg/kg content in export product as applied for.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
12-09-14

DGFT (FTDO , DES- I

Deptt. of HI, UO No 3(74)/14-TSW(B) 2 dated

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sl. no. 60
14/10/14

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Clyde Bergmann India for ratification of norms of licence no ~~3110034618 dtd 31-07-08~~ 5103843 dt 27/04/14

DES-I, DGFT may kindly refer to above mentioned licence of M/S Clyde Bergmann India. The firm may be asked to submit following information.

1. Catalogue/ write up of the export products along with specific use .
2. List of items covered under item no 7 of export.
3. Write up & use of item no 7,12,25,30,63 to 65,67, 78 to 80 of import along with placement in the export product.
4. Sl no 4,5 & 11 of SDL.

The above issues with approval of IA(KKT)

B.C.Nayak
Development Officer
08-08-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3/104/CLYDE/14/TSW(B)dated

13/8/14

PRAVEEN CHARMA
Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

SC No. 61
14/9/2014

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/09/2014 - Case No. 1/9/80 (M/s Nitin Fire Protection Industries Ltd.) (Advance Authorization No. 0310779862 dated 29.04.2014)

Firm may be asked to submit the following information:

1. Information in respect of Item at Sl .No. 3 of Standard Deficiency Format.
2. Item of import appears to be of Capital Goods nature and, therefore, details of manufacturing activity proposed to be undertaken on import item may be indicated.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I
DIPP No.12/120/2014-TSW/72 dated 02 /09/2014

SHARMA
General
of Foreign Trade
Industry
New Delhi-11

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

SNO. 64
dt 14.10.2014

संख्या 17(23)/2014-IPHW
No.....

दिनांक 15.9.2014
Date.....

M/s. Sterlite Technologies Ltd.
Survey No. 68/1, Rakholi Village,
Madhuban Dam Road,
Silvasa 396230 U.T. of Dadra & Nagar Haveli

Sub:- Application for ratification of norms of Advance Licence No. 0310781682 dated 15.5.2014 for export of "Fibre Optical Cable".

Sir,

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide following details to enable us to process the case further:-

i) Quantity of import items required for per unit of export product .
ii) Wastage claimed in manufacturing process and justification thereof
iii) Detailed calculation steps in excel sheet .
iv) Technical details, drawing of export product

Yours faithfully

(Asha Nangia)
Director
Tel.- 24301268

Copy to:

Shri Priya Ranjan
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I. D. No.01/80/50/00317/AM15/DES-1/775 dated 25.8.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

इलेक्ट्रॉनिक्स निकेतन
6,सी.जी.ओ. कॉम्पलेक्स
नई दिल्ली-110003

ELECTRONICS INDIA
Billion Needs Million Chips

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

SN.66
Dt 14.10.2014

संख्या
No. 17(22)/2014-IPHW

दिनांक
Date 15.9.2014

M/s. Sterlite Technologies Ltd.
Survey No. 68/1, Rakholi Village,
Madhuban Dam Road,
Silvasa 396230 U.T. of Dadra & Nagar Haveli

Sub:- Application for ratification of norms of Advance Licence No. 0310783041 dated 27.5.2014 for export of "Fibre Optical Cable".

Sir,

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide following details to enable us to process the case further:-

i) Quantity of import product required to manufacture per unit of export product for each export item separately.
ii) Wastage claimed in manufacturing process and justification thereof
iii) Detailed calculation steps in excel sheet .
iv) Technical details, drawing of export product

3. You may depute suitable technical representative for discussion with prior appointment.

Yours faithfully

(Asha Nangia)
Director
Tel.- 24301268

Copy to:

Shri Priya Ranjan
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I. D. No.01/80/50/00318/AM15/DES-1/760 dated 25.8.2014

SHARMA
Director General
of ForeignTrade
Commerce & Industry
Bhawan, New Delhi-11

18/9/14

ELECTRONICS INDIA
Billion Needs Million Chips

इलेक्ट्रॉनिक्स निकेतन
6,सी.जी.ओ. कॉम्पलेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

Sl. No. 71
16/X/2014

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: http://http://dgft.gov.in

F.No.01/80/050/00304/AM15/DES–I/ 1657 Dated : 7/10/2014

To

M/s. MIM Components (Bangalore) Pvt. Ltd.,
No.116, 3rd Phase,
Peenya Industrial Area,
Bangalore - 560058
(e-mail: mimcomponents@gmail.com)

Subject:- Ratification of the norms in respect of Advance Authorization No.0710105183 dated 19.06.2014 obtained under Para 4.7 of HBP (Vol.I).
Meeting No. 12/15 Date: 02.09.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 07/24/040/00091/AM15 to this office for ratification of norms. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).

2. Detail technical note on manufacturing process including the relevant flow sheet.

√ 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

√ 4. Weight of each Export Product.

√ 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.

8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).

9 Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items

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...merce & Industry
...wan, New Delhi-11

proposed for import.

11 Detailed calculation as to how the quantity of raw material proposed for import has been arrived at. including the net weight of components to be manufactured out of these imported materials. wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12. Sheet layout diagram of the material indicating the wastage during blanking.

13 Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14. Weight of steel, which requires imported welding material, giving break-up of
   i. Steel Plates / Sheets upto 30 mm thickness.
   ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
   iii. Steel Plates / Sheets more than 70 mm thickness.
   iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
   (i) EPCG licence number and date.
   (ii) CIF value of the licence.
   (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
   (iv) Custom duty saved amount.
   (v) Products to be manufactured.
   (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

3. Any other information:
The Committee decided to ask the firm to furnish information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format export product wise on the recommendation of Technical Authority.

4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [**Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714**] and copy of the same must be endorsed to the technical authority mentioned below:

Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion, Room No. 428A, Udyog Bhawan, New Delhi-110011.

Yours faithfully,

(Parveen Sharma)
Dy. Director General of Foreign Trade
Mob.: 9871178714
Tel: 011-23061562/Ext.146
E-mail: parveen.s@nic.in

7/4/2014

PARVEEN SHARMA
Director General
of ForeignTrade
Commerce & Industry
Udyog Bhawan, New Delhi-11

76

Sl. no. 72
22-9-14
14-10-14

F. No. 7/59/2014-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Subject: Advance authorization for the export of High Frication Composite Brake Blocks- Non-Asbestos containing (without wastage) 13150 Kgs of NBR - M/s In Trans Engineering Ltd.

Reference : DGFT File. No. 01/84/050/306/AM-15/DES-1

Advance Auth. No.: 0210204154 dated 23-06-2014

The case has been examined. The firm has claimed a wastage of 10.57% in the manufacturing process, but only 5% wastage is allowed taking into account the steps and the manufacturing process involved in the manufacture of Brake Blocks. Accordingly, the following norms is recommended :-

Export Item : **High Frication Composite Brake Blocks- Non-Asbestos containing (without wastage) 13150 Kgs of NBR**

Quantity : 50,000.00 numbers

Import item

S.No.	Import item	Quantity
1.	Nitrile Butadiene Rubber	13807.50 Kg

(NAND LAL)
SR. DEVELOPMENT OFFICER
24-09-2014

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Priya Ranjan
FTDO, DGFT
No. 7/59/14-TSW dt. 24/9/14
C.C. to DO(SKJ)

25/9/2014
प्रिय रंजन
Sh. Meena

भारत सरकार

GOVERNMENT C

संचार और सूचना प्रौद्योगिकी मंत्रालय

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग

DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY

Website: www.deity.gov.in

SW. 73 dt. 14.10.14 dt 2.9.14

संख्या
No.....17(24)/2014-IPHW

दिनांक
Date.....
15.09.2014

M/s. Sterlite Technologies Ltd.
Survey No. 68/1, Rakholi Village,
Madhuban Dam Road,
Silvasa 396230 U.T. of Dadra & Nagar Haveli

Sub:- Application for ratification of norms of Advance Licence No. 0310785908 dated 24.6.2014 for export of "Fibre Optical Cable".

Sir,

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide following details to enable us to process the case further:-

i) Quantity of import product required for manufacturing one unit of export product for each export item separately.
ii) Wastage claimed in manufacturing process and justification thereof
iii) Detailed calculation steps in excel sheet .
iv) Technical details and drawing sheet of export product

Yours faithfully

(Asha Nangia)
Director
Tel.- 24301268

Copy to:

Shri Priya Ranjan
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I. D. No.01/80/50/00301/AM15/DES-1/772 dated 25.8.2014

18/9/14

ELECTRONICS INDIA

इलेक्ट्रॉनिक्स निकेतन
6,सी.जी.ओ. कॉम्पलेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

78

WC

Sl. No. 79
dt 2-9-14
dt 14-10-14

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(138)/2014-ME

Subject: Adv. Authorization of Input output norms under para 4.7 against advance authorization no 0510389275 dated 02.07.14 in respect of M/s Camfil air filteration Pvt Ltd.

The norms may be ratified as follows:-

- The import of items may be allowed on net to net basis with nil wastage and accountability clause.

This issues with the approval of Director (ME) for taking view by NC.

22/9/14

(K.S.Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(138) 2014-ME dated 22.09.2014

25/9/2014

PRAVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

25/9/14
प्रिय रंजन

Jh. Meena

F. No. 46011/72/2014-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals
*****

Shastri Bhawan, New Delhi-110 001
Dated, the 29th September, 2014

To

M/s. Angiplast Pvt. Ltd.,
Plot No. 4803 GIDC Phase – IV,
Vatva Ahmedabad – 382445
(Gujarat)

Subject: Advance Authorization Application from M/s. Angiplast Pvt. Ltd. for the import of raw materials against the export of Deluxe Urine bags. (Advance Authorization No. 0810132579 dated 3.7.2014).

*****

Sir,

I am directed to refer to your advance authorization application received from O/o DGFT on above mentioned subject. You are being advised to submit the following information.

1. Technical specifications, weight of one Urine bag with separate weight of each of the constituents in one Urine bag and the copy of export order for the export product i.e. Deluxe Urine bag may be furnished.
2. You have applied for the import of PVC Film Sheet with NIL wastage. Whether PVC Film Sheet is to be imported in rolls or in cut sizes, the complete details may be furnished.
3. You have also applied for the import of Polypropylene with NIL wastage. Whether Polypropylene to be imported is in granule form or components made of Polypropylene, the complete details may be furnished with documentary evidence.
4. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
5. Detailed manufacturing process along with justification for wastages, if any, at each stage and also on each of the raw material may be furnished.
6. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
7. You have indicated the details of production of export product under reference during the last three years as NIL. If the production has commenced in the past, the details from commencement of production may be furnished duly certified by CA.
8. Any other relevant information.

Yours faithfully,

(Dharam Vir)
Section Officer
Tele:- 2338 2575

Copy to: **Ms. Priya Ranjan, FTDO,** (DES-I), O/o, DGFT, Udyog Bhawan, New Delhi-110001 [w.r.t. their O.M No. 01/80/050/257/AM-15/DES-I/756 dated 25.08.2014]

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises SNO. 81
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no- 3110064523 dt 07-07-14.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermax Limited. Based on the information submitted this Office recommends the following.

Export

Auxiliary Boiler, 273 TPH,65 Kg/Cm square, TEMP 500 Degree celsus - 1 numbers. The total Export weight 598.265 MT & the same may be incorporated in the license

Import

Item no	Recommendation
1 to 5	As per SION C-1647 or as applied for whichever lower.
6 to 10	Components, Under GN-4.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
15-09-14

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(51)/14-TSW(B) 12 dated 25/9/14

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

F. No. 46011/35/2011-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals
*****

Shastri Bhawan, New Delhi-110 001
Dated, the 30th September, 2014

To

M/s. Bio-Tech Vision Care P. Ltd.,
401, Sarthik II, Opp – Rajpath Club,
S.G. Highway, Ahmedabad,
Gujarat - 380054

Subject: Advance Authorization Application from M/s. Bio-Tech Vision Care P. Ltd. for the import of raw material against the export of Sterile PVA Spears. (Advance Authorization No. 0810132592 dated 4.7.2014).

*****

Sir,

I am directed to refer to your advance authorization application received from O/o DGFT on above mentioned subject. You are being advised to submit the following information.

1. Technical specifications, % composition (by weight), weight per piece along with specific end use/application and the copy of export order for the export product i.e. Sterile PVA Spears may be furnished.
2. Chemical name, Technical specifications along with foreign suppliers catalogue for item of import i.e. PVA Point and Aluminium Pouch for PVA Spear may be furnished.
3. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
4. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
5. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
6. Details of production of export product under reference i.e. Sterile PVA Spears and corresponding consumption of raw material in the year 2012-13 and 2013-14 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
7. Any other relevant information.
8. Small sample of the export product.

Yours faithfully,

(Dharam Vir)
Section Officer
Tele:- 2338 2575

Copy to: **Ms. Priya Ranjan, FTDO,** (DES-I), O/o, DGFT, Udyog Bhawan, New Delhi-110011 [w.r.t. their O.M No. 01/80/050/259/AM15/DES-I/748 dated 25.08.2014]

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Takraf India Pvt ltd for ratification of norms of AA no -0410158938 dt 07-07-14

DES-I, DGFT may kindly refer to above mentioned request of M/s Takraf India Pvt ltd. Firm may be asked to submit following information/clarification.

1. The export description for both the export product is same. The firm to submit catalogue/ write up of both the export products with justification of two items in stead of one. The calculation of each raw material is to be supported by engineering drawing with relevant dimensions highlighted.

The above issues with approval of IA(KKT)

B.C.Nayak
Development Officer
18-09-14

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3/121/14-TSW(B) 13 dated 25/9/2014

26/9/14

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Dt. 14/10/2014

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

Subject: Fixation of Adhoc norms against advance authorisation no 1010058582 dated 07.07.14 for M/s M.J. group.

The following information is required before norms can be fixed:-

1. Sample of export item.
2. Copy of CAD/lay marker with maximum efficiency, labeled with specifications of export item.
3. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
4. Calculation sheet for computing the quantity of consumption of import item per piece of export item

This issues with the approval of Director (ME) for taking view by NC.

22/9/14

(K.S.Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(137) 2014-ME dated 22.09.2014

S-24/2014
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PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

25/9/14

84

DIL

Sl. No. 85
Dt. 9/14X
Dt 14-10-14

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

Subject: Adv. Authorization of Input output norms under para 4.7 against advance authorization no 0710105532 dated 07.07.14 in respect of M/s Zenith Precision Pvt Ltd

After going through the application, it is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME) for taking view by NC.

16/9/14
(K.S. Sodhi)
AD (ME)

Sh Priya Ranjan, FTDO, DGFT, Udhyog Bhawan, New Delhi
O/o DC, MSME UO No 30(126)/2014-ME dated 16.09.14

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

N SHARMA
or General
ral of ForeignTrade
Commerce & Industry
Udyog Bhawan, New Delhi-11

16/9/14
Sh. Saini

Sl. No. 86
dt 2-9-14
dt 14-10-14

OFFICE OF THE DEVELOPMENT COMMISSIONER
MICRO SMALL & MEDIUM ENTREPRISES

MECHANICAL DIVISION

30(133)/2014-ME

Subject: Ratification of norms in terms of para 4.7 of HBP (Vol) advance License No 0510389451 dated 08.07.14 in respect of M/s Globe Hi Fabs.

The norms may be ratified as follows:-

- Import of items may be allowed on net to net basis with NIL wastage and accountability clause..
- DGFT to ensure whether Sno 40 of item of import (ISUZU chassis cab model NPR71K) can be imported as per FTP.

This issue with the approval of Director (ME) for taking a view by NC.

(K.S.Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(133)/2014-ME dated 18.09.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

25/9/14
Sh. Meena

W C

Sl.No. 88
dt 2-9-14
dt 14-10-14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Denso Haryana Limited for ratification of norms of AA no 0510389464 dt 08-07-14 & AA no 0510389513 dt 09-07-14

DES-I, DGFT may kindly refer to the above mentioned AAsof M/S Denso Haryana Limited. Items proposed for import are components. NC may consider ratification under GN-4 with accountability clause.

The above issues with the approval of IA(KKT).

01/09

B.C.Nayak
Development Officer
01-09-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No -TSW(B) 8 dated 4/9/14

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

NC

Sl No. 91
dt 2-9-14 x
dt 14-10-14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Denso Haryana Limited for ratification of norms of AA no 0510389464 dt 08-07-14 & AA no 0510389513 dt 09-07-14

DES-I, DGFT may kindly refer to the above mentioned AAsof M/S Denso Haryana Limited. Items proposed for import are components. NC may consider ratification under GN-4 with accountability clause.

The above issues with the approval of IA(KKT).

01/09

B.C.Nayak
Development Officer
01-09-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No -TSW(B) 8 dated 4/9/14

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

F. No. 46011/35/2011-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals
*****

Shastri Bhawan, New Delhi-110 001
Dated, the 30th September, 2014

To

M/s. Bio-Tech Vision Care P. Ltd.,
401, Sarthik II, Opp – Rajpath Club,
S.G. Highway, Ahmedabad,
Gujarat - 380054

Subject: Advance Authorization Application from M/s. Bio-Tech Vision Care P. Ltd. for the import of raw material against the export of Sterile PVA Spears. (Advance Authorization No. 0810132647 dated 9.7.2014).

*****

Sir,

I am directed to refer to your advance authorization application received from O/o DGFT on above mentioned subject. You are being advised to submit the following information.

1. Technical specifications, % composition (by weight), weight per piece along with specific end use/application and the copy of export order for the export product i.e. Sterile PVA Spears may be furnished.
2. Chemical name, Technical specifications along with foreign suppliers catalogue for item of import i.e. PVA Eye Spear and Aluminium Pouch for PVA Spear may be furnished.
3. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
4. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
5. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
6. Details of production of export product under reference i.e. Sterile PVA Spears and corresponding consumption of raw material in the year 2012-13 and 2013-14 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
7. Any other relevant information.
8. Small sample of the export product.

Yours faithfully,

(Dharam Vir)
Section Officer
Tele:- 2338 2575

Copy to: **Ms. Priya Ranjan, FTDO,** (DES-I), O/o, DGFT, Udyog Bhawan, New Delhi-110011 [w.r.t. their O.M No. 01/80/050/279/AM15/DES-I/730 dated 25.08.2014]

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(136)/2014-ME

Subject: Adv. Authorization of Input output norms under para 4.7 against advance authorization no 0410158961dated 10.07.14 in respect of M/s Mobis India Ltd.

The unit has asked for **2% wastage** in the application. As the import is of components the norms may be fixed as follows:-

- The import may be allowed on net to net basis with NIL wastage alongwith accountability clause.

This issues with the approval of Director (ME) for taking view by NC.

(K.S.Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(136) 2014-ME dated 22.09.2014

Director General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Komatsu India for ratification of norms of AA no 0420159036 dt 18-07-14

DES-I, DGFT may kindly refer to above mentioned licence of M/S Komatsu India. The firm has submitted request for ratification of norms for export of 11 number of Komatsu dump Truck. The firm may be asked to submit following information.

1. Detail specification & use of item no 1 & 50 of import.
2. Some of the items like item no 13 & 14, 17& 18, 21 & 22, 23 & 24, 27 & 28 etc has same description along with the part number. But they appear at two places. The firm to submit detail specification of all such items which appear at two places & give the placement in the Engg drawing.
3. Firm to justify how item no 47 import(Filter OIL) is a component.

The above issues with the approval of Industrial Advisor (KKT).

B.C.Nayak
Development Officer
02-09-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(32)/10-TSW(B) 7 dated 4/9/14

Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DL

Sl. no. 97
dt 14/10/14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S DOOWON Elecctronics for ratification of norms of licence no ~~0510353098 dt 05-05-13~~
0410159015 dt 18-7-14

DES-I, DGFT may kindly refer to the above mentioned licence of M/S M/S DOOWON Elecctronics. The firm may be asked to submit following information.

1. Specification & catalogue/ write up of Export product.
2. Use & calculation of item no 14 & 15 of import

B.C.Nayak
Development Officer
03-09-14

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(126)/14-TSW(B) dated

6 – 4/9/14

0251/454
8/9/14

08/9/14
प्रिय रंजन
Sri. Meena

PARVEEN CHAWLA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sun. 109
14/10/2014

DIL

~~Sl. No. 137~~
~~24.9.2014~~

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/09/2014- Case No.25/12/80 (M/s MVS Engineering Limited) (Advance Authorization No. 0510389934 dated 24.07.2014)

Firm may be asked to submit the following information:

1. Use of 2 Nos. of Screw Compressors (import item No.1) in one Nitrogen Generator
2. Basis/justification for requirement of 6 Nos. of Air Separation Membrane (Import item No. 2) for manufacture of 1 No. of 1400 NM^3/Hr. capacity Membrane type Nitrogen Generator of purity 95% , supported by documentary evidence.

Norms Committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I
DIPP No.12/120/2014-TSW/131 dated 02/09/2014

PARVEEN SHARMA
Director General
Directorate of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S No. 111 93
21.10.14

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S WIMI Konecranes for ratification of norms of AA no -3110064611 DT 24-01-14

DES-I, DGFT may kindly refer to above mentioned licence of WIMI Konecranes. Firm may be asked to submit following information/clarification.

1. The export description for both the export product is same. The firm to submit catalogue/ write up of both the export products with justification of two items in stead of one.
2. Appendix11 A of application is not available.
3. Specific use & placement of import item no 3,36 & 37.
4. Clarifications regarding wastage on cables, is it net to net or wastage?

The above issues with approval of IA(KKT)

B.C.Nayak
Development Officer
17-09-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(132)/14-TSW(B) 15 dated 25/9/14

...SH SHARMA
...ector General
...al of ForeignTrade
...ommerce & Industry
...Bhawan, New Delhi-11

26/9/14
Sh. Saini

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

Subject: Fixation of input output adhoc norms under para 4.7 of FTP against the advance authorization no 0510390105 dated 05.08.2014 in respect of M/s Jayanita Exports Pvt Ltd.

The norms may be fixed as follows:-
The import of relevant acrylic finial of different shapes may be recommended on Net to Net basis (Nil wastage) with accountability clause.

This issues with the approval of Director (ME) for taking view by NC.

(K.S.Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(128) 2014-ME dated 16.09.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

P.No 3891
Case No. A/R-81
dt 14-10-14

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: dgft.gov.in

F.No.01/80/040/00233/AM13/DES–I/ 166 Dated : 28/9/2014

To

M/s. Hari Machines Ltd.,
ECO Space Business Park,
6th Floor, Block-B, Premises No.II
F/II, Action Area-II, New Town,
Rajahat, Kolkata 700156
(e-mail: sudip@harimachines.in)

Subject:- Ratification of the norms in respect of Advance Licence No.2310003202 dated 10.07.2012 obtained under Para 4.7 of HBP (Vol.I). – reg.

Shri,

Please refer to your representation dated 14.08.2013 on the subject mentioned above. **It is requested to furnish information / details only in respect of the point which has been tick marked below**.

Export Item

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).

2. Detail technical note on manufacturing process including the relevant flow sheet.

3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

4. Weight of each Export Product.

5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus ıstage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.

8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).

9 Bifurcated quantities of components to be accounted for in the resultant product and the

PARVEEN SHARMA
Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12. Sheet layout diagram of the material indicating the wastage during blanking.

13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14. Weight of steel, which requires imported welding material, giving break-up of
    i. Steel Plates / Sheets upto 30 mm thickness.
    ii. Steel Plates / Sheets more than 30 mm thickness and up to 70 mm thickness.
    iii. Steel Plates / Sheets more than 70 mm thickness.
    iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-.
    (i) EPCG licence number and date.
    (ii) CIF value of the licence.
    (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
    (iv) Custom duty saved amount.
    (v) Products to be manufactured.
    (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

√ 3. Any other information:
As per DHI UO No.3(104)/12-TSW(B)/12 dated 12.09.2014 is enclosed.

4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: **[Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714]** and copy of the same must be endorsed to the technical authority mentioned below:

√ **Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.**

Yours faithfully,

(Priya Ranjan)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No.23061562 Ext.265
e-mail: priya.ranjan@nic.in

Director General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Hari Machines ltd for ratification of norms of AA no 2310003202 dt 10-07-12

DES-I, DGFT may kindly refer to the above mentioned licence of M/s Hari Machines ltd. The firm has replied vide their letter of dated 11-08-14 & e mail of dated 18-08-14. The comprehensive observations on above replies are as follows.

1. The firm has mentioned that the weight of pallet Grate was amended in their letter of dated 23-02-13. The copy stated to be enclosed now, is not available in the enclosure. The same was also not forwarded to this Office as per the records of the file.
2. The firm has never mentioned in any of the reply that there is machining in the fabricated Pallet Grate. Even now, it has not mentioned the specific areas where machining was done so that wastage is in the range of 8.7% which is quite high. There is no comments about the argument given by the firm that they have mentioned the same in the PH.
3. It may be mentioned that the firm had not submitted the required drawing in their reply of 23-12-13. They have also not submitted now. The schematic drawings submitted were with out any dimensions. The same had not been correlated with the export product
4. Again it may be mentioned that the firm has not claimed any wastage on steel plates during their application.. Subsequently they changed it to 15% in their reply dated 16-01-13 which was again changed to 3% in their reply of dated 14-08-13..
5. The firm has mentioned at column 1(b) of Appendix 11 A of application that there is no indigenous input. . But in their reply of 16-01-13, they have mentioned that Export product-3 is made out of indigenous input. So there is conflict in the information.
6. The firm has argued that as per para 4.28 of HBP, they are eligible of getting AA. In this regard it may be mentioned that DHI has only pointed out in the letter of 22-02-14 (4 I) that the request is not commercially viable. Matters relating to value addition are to be looked in to by DGFT & DHI has no role on the same.

The above issues with the approval of IA(KKT).

09/09/14

B.C.Nayak
Development Officer

FTDO, DES-I, DGFT
Deptt. of HI, UO No 3(104)/12-TSW(B) 12 dated 12/09/14

Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Department of Industrial Policy & Promotion
(TSW)

Meeting dated 29/04/2014 - Case No. A/R-153 (M/s The PSK Engineering Pvt. Limited) (Advance Authorization No. 0710092968 dated 08.01.2013)

Reply submitted by the firm is not complete and they may again be asked to submit the following information:

1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.-export product wise.
2. Calculations/basis for the quantities of import items based on the quantities of export products.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/60/2014-TSW/153-A/R dated 28/04/2014

Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sl No. 379
14/10/2014

Sl. No. 308
Case No. A/R-49
Dt. 2-9-14

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/09/2014 - Case No. A/R-49 (M/s. Plansee India High Performance Materials Pvt Ltd.) (Advance Authorization No. 0710098974 dated 14.10.2013)

Firm may be asked to submit the following information:

1. Information in respect of item at Sl. No. 12 of Standard Deficiency Format, during notching operation for the manufacture of Molybdenum Evaporation Boats.
2. Use of Molybdenum scarp generated during the manufacture of Molybdenum Evaporation Boat and if it is sold as scrap, its sale price supported by document evidence .

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/120/2014-TSW/49-A/R dated 02/09/2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sl no 380
14/09/2014
100

DIL Sl. No. 30

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/09/2014 - Case No. A/R-63 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310762323 dated 18.12.2013)

Firm may be asked to submit the following information:

1. Details of import item at Sl. No.12 namely, "Refractory material Pyrostop Superthem" and basis for its quantity of 10764 Nos. .

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/120/2014-TSW/63-A/R dated 02/09/2014

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S-No. 392 101

Office of the Development Commissioner
Micro Small & Medium Enterprises

No. 15/15
date 14/10/14

MECHANICAL DIVISION

30(111)/2011-ME

Subject: ratification of norms in resopect of advance authorisation no. 310660730 dtd 19.10.11 in respect of M/s Nicomet Industries Ltd

The norms for the above stated AA have already been fixed by the Norms Committee. M/s Nicomet vide their email dtd 08.10.14 have stated that they have not been able to export Cobalt Metal due to the fact that there has been a continuous sharp decline in the demand of this product in the international market. However, they have been contacted by some firms who are willing to take Cobalt Sulphate/Cobalt Carbonate/Cobalt Nitrate. M/s Nicomet has requested to change the export product from Cobalt Metal to Cobalt Sulphate/Cobalt Carbonate/Cobalt Nitrate.

Earlier also, a similar change was made for authorization no 0310432639 dtd 14.06.07.

The authorization may be amended as follows

- Cobalt Metal in Export item may be amended as Cobalt Nitrate/ Cobalt Sulphate/ Cobalt Carbonate with Cobalt content 100 MT

This issue with the approval of Director(ME) for taking a view by NC.

13/10/14

(K.S. Sodhi)
Asst Director (ME)

Shri Priya, FTDO, DGFT Udyog Bhawan
O/o The DC(MSME) UO Note no no 30(111)/2011-ME dated 13.10.14

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S-No 93 4-3
Dated 14/10/14

Office of the Development Commissioner
Micro Small & Medium Enterprises

MECHANICAL DIVISION

30(112)/2011-ME

Subject: ratification of norms in resopect of advance authorisation no. 310662448 dtd 31.10.11 in respect of M/s Nicomet Industries Ltd

The norms for the above stated AA have already been fixed by the Norms Committee. M/s Nicomet vide their email dtd 08.10.14 have stated that they have not been able to export Cobalt Metal due to the fact that there has been a continuous sharp decline in the demand of this product in the international market. However, they have been contacted by some firms who are willing to take Cobalt Sulphate/Cobalt Carbonate/Cobalt Nitrate. M/s Nicomet has requested to change the export product from Cobalt Metal to Cobalt Sulphate/Cobalt Carbonate/Cobalt Nitrate.

For this particular AA, the unit has already exported 47 MT as Cobalt. It wants to export the rest as Cobalt Sulphate etc.

Earlier also, a similar change was made authorization no 0310432639 dtd 14.06.07.

The authorization may be amended as follows

- A new line item may be added in export product i.e. Cobalt Nitrate/ Cobalt Sulphate/ Cobalt Carbonate with Cobalt content 53 MT.
- Quantity of Cobalt Metal may be amended as 47 MT in export product

This issue with the approval of Director(ME) for taking a view by NC.

13/10/14
(K.S. Sodhi)
Asst Director (ME)

Shri Priya, FTDO, DGFT Udyog Bhawan
O/o The DC(MSME) UO Note no no 30(112)/2011-ME dated 13.10.14

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11